

**BEFORE THE HONOURABLE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE, CHENNAI**

O.A.No.211 of 2021 (SZ)

IN THE MATTER OF:

P. Palaniappan

.....Applicant(s)

Vs

Union of India and Others

....Respondent(s)

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H.D. Anand

DEPONENT

**Place: Chennai
Date : 29.03.2022**

REPORT FILED ON BEHALF OF CPCB/ RESPONDENT NO.2

1. Background:

The Hon'ble NGT(SZ), Chennai in its order dt. 09.03.2023 directed as follows;

“.... 3. In the meanwhile, the learned counsel appearing for the Central Pollution Control Board states that certain directions issued by them were not carried out by the Joint Committee before filing the report.

4. Be that as it may, let the Central Pollution Control Board point out what are all the directions they had issued earlier to the Joint Committee and if they are not carried out, let the Central Pollution Control Board take up the exercise and file an independent report. If they are not in agreement with the Joint Committee's report, they may also file a dissenting note...”

2. Status of Interim Joint Committee Report

The Hon'ble NGT(SZ), Chennai in its order dated 30.09.21, constituted the Joint Committee comprising of Senior Officials from MoEF&CC, CPCB, SEIAA, TNPCB and Mining and Geology. The Assistant Director, Mining and Geology Department, Salem District made as nodal agency and directed the Joint Committee as follows;

“.... The Committee is directed to ascertain as to whether (1) Respondents 11 to 15 are having proper environment clearance and other permissions required under the environmental laws, (2) If they are having, whether they have committed any violation of the conditions imposed, (3) whether the pollution Control mechanism provided are sufficient to curb the air and noise pollution, if not what is the further remedial measures to be taken to mitigate the situation (4) whether Respondents 11 to 15 are using explosives other than the permissible one and also doing drilling than the permitted limit thereby causing heavy noise pollution and vibration in that area (5) whether on account of their operation, the ground water level in that area is affected (6) due to the alleged dust pollution whether any damage has been caused to the nearby agricultural fields, (7) on account of the violations whether any environment damage has been caused and if so, assess the environmental damage and

also assess environmental compensation apart from suggesting remedial measures for restoring the damage caused to environment and (8) whether any excess mining has been done other than in the permitted area and also within the mining area but in prohibited area such as in safer zone and buffer zone to be provided as per the mining lease, if so what is quantity of excess/illegal mining and assess the value of the same as mentioned in Common Cause Case to be recovered from persons responsible for the same... ”

In compliance to the said order, the Interim Report of the Joint Committee was filed by the Nodal Agency during March 2022. The copy of the Report is attached as **Annexure 1**. The Joint Committee sought further time to carry out the monitoring and assess the environmental damage.

Thereafter, the first final draft report was sent by the DD Mines on 18.02.2023 and subsequently, it was informed that certain directions of Hon’ble NGT has not been complied w.r.t to monitoring of SPM in crushers to assess the pollution control mechanism adopted, usage of explosive & its vibration during blasting, and requested to obtain information from damage to agriculture, Health etc. from concerned departments for assessment of damage. Nodal agency has again communicated the draft final report for signature on 08.03.2023 in which the above said information were not included as per the direction of the Hon’ble Tribunal

The status of actions executed by the Joint committee w.r.t directions of Hon’ble NGT(SZ) are as below;

NGT Directions	Status of compliance by Joint committee
<i>(1) respondents 11 to 15 are having proper environment clearance and other permissions required under the environmental laws</i>	The unit wise violation observed are submitted in the interim report
<i>(2) if they are having, which they have committed any violation of the conditions imposed,</i>	

<p><i>(3) whether the pollution Control mechanism provided are sufficient to curb the air and noise pollution, if not what is the further remedial measures to be taken to mitigate the situation</i></p>	<p>To verify the adequacy of pollution Control mechanism it is required to monitor the Suspended Particulate Matter (SPM) from any process equipment of stone crushing unit. As a Committee member of CPCB suggested to carry out the monitoring of SPM to ascertain the adequacy of pollution control Mechanism installed.</p> <p>TNPCB has not facility to monitor. However, TNPCB conducted PM₁₀ in ambient air which is not related to ensure the adequacy of pollution control mechanism.</p> <p>The noise monitoring is conducted and found meeting with prescribed standards.</p> <p>In addition to The pollution control mechanism is provided by the crushers and additional measures suggested are to develop the green belt around their premises and to install arrangements for water spraying on road surface to arrest the fugitive emission due to frequent movement of trucks. Also, Chute is to be provided for the material falling through conveyer belt.</p> <p><i>Monitoring of SPM is not carried out to assess the adequacy of pollution control measures carried out by the crushers.</i></p>
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<p><i>(4) whether respondents 11 to 15 are using explosives other than the permissible one and also doing drilling than the permitted limit thereby causing heavy noise pollution and vibration in that area</i></p>	<p>TNPCB carried out noise monitoring and in its report it is stated that the Noise level are found to be within limit as compared to the prescribed standards of commercial & industrial area.</p> <p><i>Usage of explosives and vibration are coming under the preview of Mining and Geology department. Hence, Joint committee suggested to carry out the activity by the Mining and Geology department or through reputed institutes such as NIRM, Anna University etc., which is not carried out yet.</i></p> <p><i>Mining & Geology has not provided any information on using of explosive & drilling carried out by the mines as per their mines permission.</i></p>
<p><i>(5) whether on account of their operation, the ground water level in that area is affected</i></p>	<p>As per the information's w.r.t ground water level obtained from the Water Resources Department, ground water Division, Salem submitted in the interim report. As per the report, water table in the subject area is about 16 to 18 meter depth below ground level as per the monthly water table level and presently no impact in the ground water level. Whereas it is stated that some crusher mining was carried out up to 18 m, further allowing of mining activity may impact the ground water level.</p>

<p><i>(6) due to the alleged dust pollution whether any damage has been caused to the nearby agricultural fields</i></p>	<p>As per the Horticulture department report, more than 100 acres of mango trees are being cultivated around the mining & crusher area, Further, 25 to 30 years aged mango trees are affected by leaf blight due to staining of dust on leaves due to continuous quarry and crusher operation and further affect the photosynthesis of mango trees & there by cause loss of productivity.</p> <p><i>In order to assess the damage to agriculture activity, Nodal agency was requested to obtain further information from Horticulture department for assessment of production loss.</i></p>
<p><i>(7) on account of the violations whether any environment damage has been caused and if so, assess the environmental damage and also assess environmental compensation apart from suggesting remedial measures for restoring the damage caused to environment and</i></p>	<p>As per the CPCB guideline to assess the Environmental Damages the required information's to be obtained from Agricultural department, TNPCB, health department, the matter was discussed in the Joint committee meeting and asked nodal agency to obtain the information's. And also CPCB member requested above mentioned information through mail for calculating the Environmental compensation on lie of damages caused. However, the requested information's were not furnished by the Nodal Agency (Department of Geology and Mining).</p> <p><i>Methodology for assessing environmental compensation is detailed in below section 3. Due to inadequate information environmental compensation calculated only for excess & illegal mining not for</i></p>

	<i>agriculture loss, Air quality damage, Health damage</i>
<i>(8) whether any excess mining has been done other than in the permitted area and also within the mining area but in prohibited area such as in safer zone and buffer zone to be provided as per the mining lease, if so what is quantity of excess/illegal mining and assess the value of the same as mentioned in Common Cause Case to be recovered from persons responsible for the same</i>	Quantity of excess mining carried out by Respondent 11 to 15 and illegal mining carried out by Respondent 12 to 14 was assessed by Mining & Geology department and submitted in the joint committee interim report. <i>Whereas, other than the above respondents, illegal mining was observed in the nearby areas during the joint committee visit. The quantification of illegal mining and person responsible for such activities were not carried out by Geology and Mining department</i>

Out of eight directions of Hon'ble NGT(SZ), Chennai, five directions could not be answered/assessed completely in the joint committee report due to inadequate information and monitoring

3. Assessment of Environmental Compensation:

The Environmental Compensation is assessed for carrying out excess & illegal mining, production loss on agriculture activity, Health impact due to mining & crushing activity, damage to air quality.

Environmental Compensation = Total cost due to illegal/excess mining + Total cost for Air Quality damage + Total cost for Agriculture Production loss + Total cost due to health damage

(i) Total Cost Assessment due to excess/illegal mining

The damage cost for excess and illegal mining referred following orders for calculating the EC w.r.t ecological service cost and restoration:

- i) Hon'ble Apex Court in Writ Petition (Civil) No. 114 of 2014 in the matter of Common cause Vs. Union of India and Others dated 02.08.2017, Paragraph 184 of the said judgement as under:-
" We make it clear that the material extracted either without Environmental Clearance or without an EC or Both would attract the provisions of Section 21 (5) of the Mines and Minerals Development Rules Act and 100 % of the price of illegally or unlawfully mined mineral must be compressed by the mining leaseholder".
- ii) Para 31 of the Hon'ble National Green Tribunal Principal Bench order dated 4.1.2019 in O.A. 110 (THC)/2012 titled as "Threat to life arising out of coal mining in South Garo Hills District Vs. State of Meghalaya & Ors." read as follows: -
"Paying capacity and the among which may act as deterrent to prevent further damage is also well recognized. Net present value of the ecological services forgone and cost of damage to environment and pristine ecology, the cost of illegal mind material and the cost of mitigation and restoration are also relevant factors. The committee may go into aspects to determine the final figure.
- iii) The Hon'ble Tribunal in its order dated 25th March 2015 in OA 73 of 2014 has ordered as follows:
"No one has been thought of restoration of the area in question to break to some extent if not completely. Restoration of ecology and environment in question serious steps are required to be taken for cleaning polluted water bodies and ensure that no further pollution is caused by this activity and activity which would be permitted to be carried on finally including transportation of coal. On the basis of "Polluter Pay Principle". We direct that State Government Shall in addition to the royalty payable to it shall also collect 10% on the market value of coal for every consignment.

The Department of Mining has calculated Net Present Value (Market value) revenue loss as per the G.O.Ms.No.107 Industries (MMC.2) Department dated 06.07.2017, and G.O.Ms.No.183 Industries (MME.1) Department dated 28.12.2017, the value of the mineral quarried and transported in the leased out and non-leased out area.

The assessed EC considering all above is as tabulated;

Sl No.	Name of the lessee	Cost Calculated based on the total quantity of mineral quarried and transported in leased out and non-leased out area (Rs.)	Cost of the ecological services foregone and the cost of mitigation and restoration) (10% of B) (Rs.)	Total Environmental Compensation (B +C) (Rs.)
	(A)	(B)	(C)	(D)
1	Tvl. Sri Parasakthi Crusher Private Limited -R-11	3,48,23,675	34,82,367.50	3,83,06,042.50
2	Tmt. K. Neela – R-12	1,97,21,503	19,72,150.30	2,16,93,653.30
3	Thiru. T. Kasiviswanathan – R-13	5,54,48,903	55,44,890.30	6,09,93,793.30
4	Thiru. Selvakumar – R-14	15,50,58,692	1,55,05,869.20	17,05,64,561.20
5	Thiru. B. Gokulnath – R-15	3,10,751	31,075.10	3,41,826.10
Total				29,18,99,876.40

(ii) Mechanism for Assessment of Damage due to crusher operation:

The following parameters for assessment of damage relevant to stone crusher was developed in the matter of OA No. 739/2018 and same mechanism is used for damage assessment in the said area for stone crushers.

- a) Damage due to the Air Quality
- b) Damage Assessment of Health Issues
- c) Agriculture Production loss

a) Damage to the Air Quality

Damage to the air quality in Monetary terms/ Environmental Price Rs./day is calculated as follows;

$$\text{Damage}_{AQ} (\text{Rs./day}) = (\text{Load}_{\text{pm}10} \times \text{EP}_{\text{PM}10}) + (\text{Load}_{\text{PM}2.5} \times \text{EP}_{\text{PM}2.5})$$

As per the TNPCB report, Ambient Air Quality PM10 are found to be within limit during the operation. So damage is not assessed for Air Quality PM10. Whereas monitoring of PM2.5 was not carried out, so in order to assess the damage monitoring of PM2.5 and following information is required;

Concentration of PM2.5 emissions:

Mixing height of air in the affected site (in m):

Area of the affected site (in m²):

Radius Covered for Ambient Air Monitoring (in KM):

Average wind speed (in Km/h):

Period of Damage (No. of days):

b. Damage Assessment of Health Issues

Information requested to the nodal agency to obtained from state department w.r.t to health in the said area. In case of any damage following information is required to calculate Health Damage

The cost of illness due to respiratory illness/diseases in the affected area is estimated by considering the base estimate reported in the reference study, by using per capita income of both the cities i.e Mumbai as reports in the reference document and the affected area in question, by using the following details:

Damage to health due to respiratory diseases in Rupees is to be calculated with following formula

$$\text{Damage}_H (\text{Rs.}) = \text{No. of cases Reported (X)} \times \text{COI}_{\text{Affected Area}}$$

No. of cases of respiratory illness/diseases reported based on the data obtained from the medical facilities serving the affected area and health survey: X

Cost of illness per person in Mumbai Area (COI_{Mumbai}) in Rs. – Rs. 14378 as of 1997

* Per capita income of affected area for the year 1997 in Rs. ($Inc_{\text{Affected area}}$)

* Per capita income of Mumbai for the year 1997 in Rs. (Inc_{Mumbai})

Cost of illness per person in the affected area

$$COI_{\text{Affected Area}} = COI_{\text{Mumbai}} \times (Inc_{\text{Affected area}} / Inc_{\text{Mumbai}})$$

(Note: if per capita income of both the cities for 1997 is not available, the value of any year having per capita income for both the cities may be taken and COI_{Mumbai} may also be inflated to that year to calculate $COI_{\text{Affected Area}}$)

c. Agriculture Production loss

The formula for calculating agriculture crop loss is as follows;

Agriculture Production Loss of Crop A (APL_{CropA}) in Rs.:

$$APL_{\text{CropA}} = \text{Loss}_{\text{Yld}} \times \text{MSP}_{\text{Crop A}} \text{Eq (3)}$$

 Estimated Percentage Contribution of Stone Crushers in Yield Loss: 10%

Agriculture Production Loss of Crop A by PM_{10} and $PM_{2.5}$ (APL_{PMCropA}) in Rs.:

$$APL_{\text{PMCropA}} = APL_{\text{CropA}} \times 10\% \quad \text{Eq (4)}$$

Even though, TNPCB AAQ survey shows PM_{10} within the prescribed Standards, Department of Horticulture in its report stated that due to deposit of dust on leaves leads to yield loss. So in order to assess the yield loss following information required from Horticulture department for assessing production loss.

- i. Average production yield of crops A in Tons/ Acre
- ii. Actual Yield of Crop A in the affected area in Tons/ Acre
- iii. Affected Area in Acres
- iv. Minimum Sale price of Crop A in Rs/Ton

Likewise, year wise information (from the year yield loss observed due to mining & crushers) upto Year 2022 may be provided for each crop cultivated in the said area. Nodal agency was requested to obtain the information from concerned department.

4. Observations:

- i. During the committee visit, illegal mining was observed in the nearby Porambakku lands other than the mining area mentioned in the report. The assessment of quantity illegally mined in porambakku land and persons responsible for this activities is also not identified.

Photographs



Google Image



- ii. Excess mining was carried out by the lessee/ respondent than the approved quantity, which clearly indicates violation of Environmental Clearance.
- iii. As per the report of the Ground water department, it is mentioned that the ground water level in the area is around 18 – 20 mtrs. whereas the quarry lease granted to Sri Parasakthi crushers Pvt Ltd. had quarried at a depth of approximately 18 meter below ground level. Now the quarrying activities had been stopped since 2020, however the

ground water table may affect if the quarrying activities continued beyond this depth in future.

- iv. Horticulture department informed that the yield of crops is reduced due to dust deposit on leave occurred from mining and crushing activities.
- v. Monitoring of Suspended Particulate Matter (SPM) during crusher operations is not carried to assess adequacy of pollution control measures adopted.
- vi. Monitoring of AAQ PM2.5 is not carried out. So, damage assessment could not be calculated.
- vii. Usage of explosives and vibration monitoring is not carried out.
- viii. **Out of eight directions of Hon'ble NGT(SZ), Chennai, five directions could not be answered/assessed completely in the Joint Committee Report due to inadequate information and monitoring.**

5. Suggestions:

- a) Department of Geology and mining shall take necessary action to stop illegal mining in porombokku land other than the leased area. The person responsible for illegal mining shall be identified and accordingly necessary action shall be taken.
- b) In order to avoid and to keep a vigil on excess mining in the leased out areas and mining outside the leased out boundaries, it is suggested to implement the drone technology or Remote sensing technology for assessing the quantum of minerals actually removed for recovering the loss of mineral revenue if any from the lessees and invoking penal action against the lessees. The assessment through technology may be carried out once in six months in the existing quarries and mines.
- c) Further mining/quarry lease may not be permitted in the area, since already excess mining has been carried out and to avoid further damage to agriculture activities as well as ground water.

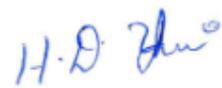

(R. Rajkumar)
Scientist E

6. *It is submitted that, the Central Pollution Control Board, Regional Directorate, Chennai is new office and yet to establish the laboratory facilities. So, the Nodal agency, TNPCB and Other State departments shall assist CPCB to obtain the information and to carry out the monitoring. It is humbly requested to the Hon'ble NGT to direct the state departments to provide the followings;*

- a) Nodal agency shall obtain the information w.r.t agriculture production loss and Health from the concerned state departments, so that the environmental compensation may be calculated accordingly.
- b) Monitoring of usage of explosives and vibration are coming under the preview of Mining and Geology department. So, the information on explosive used & drilling may be provided and also it is suggested to carry out the activity by the Mining and Geology department or through reputed institutes such as NIRM, Anna University etc., since pollution control board is not equipped/ expertise with the said activities.
- c) The monitoring of SPM during crusher operation & AAQ (PM 10 & PM2.5) may be carried out by TNPCB through third party laboratory recognised under NABL/ EP Act. The cost of monitoring may be borne by mining/ crushers operators or by the nodal agency.

Under the above circumstances, it is humbly prayed that this Hon'ble National Green Tribunal (Southern Zone) may be pleased to take this report on record and pass such further or other orders as this Hon'ble Tribunal may deem fit and proper in the facts and circumstances of this case and thus render justice.

Place: Chennai
Date : 29.03.2022


Deponent

**BEFORE THE HONOURABLE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE, CHENNAI**

in

O.A.No.211 of 2021 (SZ)

IN THE MATTER OF:

P. Palaniappan

.....Applicant(s)

Vs

Union of India and Others

....Respondent(s)

Joint Committee Interim Report

March, 2022

**BEFORE THE HONOURABLE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE, CHENNAI**

in

O.A.No.211 of 2021 (SZ)

IN THE MATTER OF:

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Joint Committee Interim Report on O.A No.211 of 2021(SZ) filed before the Hon'ble National Green Tribunal, Southern Zone, Chennai.

1.0 Preamble:

1) One Thiru.P.Palaniappan S/o.Ponnusamy, Meenangadu, Masinaickenpatty Post, Salem District has filed an Original Application No. 211 of 2021 (SZ) before the Hon'ble National Green Tribunal, South Zone, Chennai regarding the pollution caused on account of conducting of quarrying and crusher operation by 11th to 15th respondent with prayer to.

(i) To take appropriate action against the respondents 11 to 15 for the illegal quarry/crusher operations done by them in gross violation to the conditions imposed in the relevant licenses, consent orders and clearances.

(ii) Damage caused by the respondents 11 to 15 to the environment or particularly in Masinaickenpatti village and recover the compensation for the same from the respondents 11 to 15.

(iii) Cancel the licenses, consent order and clearances granted in favour of the respondents 11 to 15.

(iv) To close down the quarry/crusher units on account of the serious environmental degradation caused by them.

(v) And pass such further or other orders as this Hon'ble Tribunal may deem fit and proper in the circumstances of the case and thus render justice.

2) It is submitted that, Vide Order dated 30.09.2021 in O.A No.211 of 2021, the Hon'ble NGT (SZ) has constituted a Joint Committee comprising of 1) a Senior Officer from MoEF & CC, Integrated Regional Office, Chennai (2) a Senior Scientist from Central Pollution Control Board, Integrated Regional Office, Chennai

(3) a Senior Officer from State Level Environment Impact Assessment Authority, Chennai (4) The District Environmental Engineer of the concerned Tamil Nadu Pollution Control Board and (5) The Assistant Director of Geology and Mining, Salem to inspect the unit in question and submit a factual as well as action taken report, if there is any violation found.

4) Further, it is submitted that, the National Green Tribunal, (Southern Zone) has been directed the Committee members to submit the report in the following aspects.

- (i) *whether respondents 11 to 15 are having proper environment clearance and other permissions required under the environmental laws,*
- (ii) *if they are having, which they have committed any violation of the conditions imposed,*
- (iii) *whether the pollution Control mechanism provided are sufficient to curb the air and noise pollution, if not what is the further remedial measures to be taken to mitigate the situation.*
- (iv) *whether respondents 11 to 15 are using explosives other than the permissible one and also doing drilling than the permitted limit thereby causing heavy noise pollution and vibration in that area.*
- (v) *whether on account of their operation, the ground water level in the area is affected*
- (vi) *Due to the alleged dust pollution whether any damage has been caused to the nearby agricultural fields*
- (vii) *On account of the violations whether any environment damage has been caused and if so, assess the environmental damage and also assess environmental compensation apart from suggesting remedial measures for restoring the damage caused to environment*
- (viii) *Whether any excess mining has been done other than in the permitted area and also within the mining area but in prohibited area such as in safer zone and buffer zone to be provided as per the mining lease, if so what is quantity of excess/ illegal mining and assess the value of the same as mentioned in Common Cause Case to be recovered from persons responsible for the same.*

2.0 Meeting and planning:

As directed by the Hon'ble National Green Tribunal, Southern zone Chennai, the following committee members had been nominated by their respective department to cause inspection and submit the report.

S. No.	Name	Department	Designation
1.	Dr.C.Palpandi,	MoEF&CC,IRO,Chennai	Scientist 'D'
2.	Thiru.R.Rajkumar	CPCB, Chennai	Scientist 'D'
3.	Thiru P. Murali	SEIAA,Chennai	Assistant Engineer
4.	Thiru.Gopalakrishnan	TNPCB, Salem	District Environmental Engineer
5.	Tmt. R.Jayanthi	Geology and Mining, Salem	Deputy Director

The above said committee members had inspected the subject area in question on 29.10.2021 and 01.11.2021 and during the inspections the quarry owners, petitioner and general public were also present.

Meanwhile the new members of the SEIAA and SEAC had been constituted by the Government of India, Ministry of Environment, Forest and Climate Change vide Nonfiction S.O.146(E) dated 11.01.2022. In order to file report before the Hon'ble NGT, New member of the SEAC Dr.P.Balamadheswaran in spite of Thiru.P.Murali has been nominated by the SEIAA as requested by the nodal officer vide letter SEIAA-TN/NGT//O.A.No.211 of 2021/2022-2 dated 03.03.2022.

Subsequently, the committee again inspected the subject area on 09.03.2022 for field verification as discussed in the meeting conducted through VC on 14.02.2022. During the visit Village Administrative Officer, Firka Surveyor, Revenue Inspector, lessees, petitioner and public were present.

3.0 Field Observation of the Committee on direction with regard to Sl.Nos. I, II & VIII.

1) Quarry lease granted to 11th Respondent

The 11th respondent (i.e., Sri Parasakthi Crusher Private Limited) have quarry lease for quarrying Roughstone in an extent of 1.37.0 Hects. of patta land in Survey No. 243/1 (Part) of Masinaickenapatty Village, Valapady Taluk, Salem District for a period of 5 Years vide Proceedings of the District Collector, Salem in Roc.No.480/2017/Mines-A dated 14.04.2018. The period of lease from 15.07.2018 to 14.07.2023. The lessee had obtained Environmental Clearance from the District Environment Impact Assessment Authority, Salem vide letter No. DEIAA-DIA/TN/ MIN/ 12403/2018/SLM/EC.No.02/2018 dated 31.03.2018 and Consent to Establish and Operate from the Tamil Nadu Pollution Control Board under Water and Air Act on 02.07.2018. The consent is valid for period ending 31.03.2023.

- During inspection, no quarrying activity was noticed and water logged in position. The quarry operation was not carried out from the past one year.
- Sign Board is maintained regarding the lease details such as Lessee name, Lease period, Collector Proceedings order, Environment Clearance order and etc,.
- Barbed Wire Fencing was maintained all along the boundary of the lease hold area.
- Inadequate Green belt developed around the mine area and crusher unit.
- As reported by the Tahsildar, Valapady it is ascertained that, 7 houses are located in Poramboke land and 11 houses are located in patta land within 300 meter radius from the lease granted area. These houses are not approved one. The location of houses is shown in the map Annexed as

Annexure 1.

- DGPS Survey carried out and coordinates were taken at thirteen boundary Points of the lease granted area and details are as follows.

Points No.	Latitude	Longitude
1	11° 38' 27.86611" N	78° 13' 28.48561" E
2	11° 38' 26.80762" N	78° 13' 27.36712" E
3	11° 38' 25.28363" N	78° 13' 26.79193" E
4	11° 38' 24.70454" N	78° 13' 26.57334" E
5	11° 38' 24.36615" N	78° 13' 24.96005" E
6	11° 38' 24.02762" N	78° 13' 23.34662" E
7	11° 38' 23.65534" N	78° 13' 21.57192" E
8	11° 38' 24.97603" N	78° 13' 22.53411" E
9	11° 38' 26.29681" N	78° 13' 23.49625" E
10	11° 38' 26.98365" N	78° 13' 23.99653" E
11	11° 38' 27.72112" N	78° 13' 24.92734" E
12	11° 38' 28.09512" N	78° 13' 26.53266" E
13	11° 38' 28.20580" N	78° 13' 27.00772" E

- It was noticed that, based on the DGPS survey an excess quantum of Roughstone has been mined and transported over the quantity permitted as tabulated below.

Sl. No.	S.F.No	Lease Period	Quantity of roughstone removed as per the present pit dimension (In Cbm) (Upto 2022)	Quantity of roughstone removed as per approved Mining Plan (In Cbm) (From 1999 to 2017)	Quantity of rough stone quarried and transported (In Cbm)	Quantity of roughstone for which transport permit obtained (In Cbm) (From 2018 to 2021)	Excess Difference quantity of roughstone quarried and transported without permit (In Cbm)
(1)	(2)	(3)	(4)	(5)	(6) = (4-5)	(7)	(8) = (6-7)
1.	243/1 (Part) 1.37.0 Hects.	15.7.2018 To 14.7.2023	Pit1:2840 x28= 79,520 Pit2:4495 x31= <u>1,39,345</u> 2,18,865	6790 Sqm X 16 M (Avg. Depth) =1,08,640	1,10,225	30,900	79,325
		Total	2,18,865	1,08,640	1,10,225	30,900	79,325

- It is estimated that, a quantity of 79,325 CBM of roughstone were quarried and transported from the lease area without obtaining transport permit in the subject area. The survey image of the site is Annexed as **Annexure 2**.

2) Quarry lease granted to 12th Respondent

The 12th respondent (i.e.,Tmt.K.Neela) have quarry lease for quarrying Roughstone in an extent of 1.00.0 Hects. of Govt. Poramboke land in Survey No.199/1 (Part) of Masinaickenapatty Village, Valapady Taluk, Salem District for a period of 10 Years vide Proceedings of the District Collector, Salem vide Proceeding No.80/2018/Mines-A dated 31.01.2020. The period of lease from 31.01.2020 to 30.01.2030. The lessee had obtained Environmental Clearance from the District Environment Impact Assessment Authority, Salem vide letter No. DEIAA-DIA/TN/MIN/15967/ 2018/SLM/ EC. No.38/2018 dated 05.12.2018 and consent to Establish and Operate from the Tamil Nadu Pollution Control Board under Water and Air Act on 07.03.2020. The consent is valid for period ending 31.03.2028.

- During inspection, quarrying of roughstone in the non-leased out area was detected.
- Barbed Wire Fencing was not maintained in the lease hold area.
- The required Safety distance was not maintained to the adjacent lands.
- Sign Board was maintained regarding the lease details such as Lessee name, Lease period, Collector Proceedings order, Environment Clearance order and etc.
- Inadequate Green belt are developed around the mine area and crusher unit.
- As reported by the Tahsildar, Valapady it is ascertained that, 2 houses are located in Poramboke land and 4 houses are located in patta land within 300 meter radius from the lease granted area. These houses are not approved one. The location of houses from the mining area is shown in the map Annexed as **Annexure 3**.

- DGPS Survey carried out and coordinates were taken at fourteen boundary Points of the lease granted and details are as follows.

Points No.	Latitude	Longitude
1	11° 38' 59.83482" N	78° 13' 56.6738" E
2	11° 38' 58.22483" N	78° 13' 56.4423" E
3	11° 38' 56.61481" N	78° 13' 56.2114" E
4	11° 38' 55.00500" N	78° 13' 55.9792" E
5	11° 38' 55.32211" N	78° 13' 54.3614" E
6	11° 38' 55.42862" N	78° 13' 53.8178" E
7	11° 38' 57.03853" N	78° 13' 54.0493" E
8	11° 38' 58.64853" N	78° 13' 54.2808" E
9	11° 39' 0.25842" N	78° 13' 54.5123" E
10	11° 38' 59.94131" N	78° 13' 56.1302" E

- It was ascertained that based on the DGPS survey an excess quantum of rough stone has been mined and transported over the quantity permitted as tabulated below.

Sl. No.	S.F.No, Extent (in Hects.) and lease period	Pit measurements including of safety area.		Quantity of mineral quarried and transported as per the pit measurement (In Cbm)	Quantity of mineral for which transport permit obtained (In Cbm)	Excess quantity of mineral quarried and transported without permit (In Cbm)
		Mineral	Area (In Square. Meters) x Average Depth (In meters)			
(1)	(2)	(3)		(4)	(5)	(4-5) = (6)
1.	199/1 (Part)- 1.00.0 Hects. 31.01.2020 to 30.01.2030	Rough stone	Pit1:4102 x 9 = 36,918 Pit2:1684 x 4 = <u>6,736</u> <u>43,654</u>	43,654	7,050	36,604
		Top soil	Pit1:4102 x 1 = 4,102 Pit2:1684 x 1 = <u>1,684</u> <u>5,786</u>	5,786	-	5,786

- It is estimated that, a quantity of 36,604 CBM of Roughstone and 5,786 CBM of Top soil were quarried and transported from the lease area without obtaining transport permit in subject area.
- Further, illegal quarrying was detected in non-leased out area over an extent of 0.13.01 Hects. of Government Poramboke land in S.F.No.199/1 (Part) of adjoining to the lease granted area as tabulated below.

Sl. No.	S.F.No, Extent (in Hects) and Classification	Pit measurements of non-leased out area		Total (In CBM)
		Mineral	Area (In Square. Meters) x Average Depth (In meters)	
(1)	(2)	(3)		(4)
1.	199/1 (Part) 1.01.0 Hects. Govt. Poramboke land	Roughstone	1301 x 4	5,204
		Top soil	1301 X 1	1,301

- It is estimated that, a quantity of 5,204 CBM of Roughstone and 1,301 CBM of Top soil were illegally quarried and transported from the non-leased out in Government poramboke land. The survey image of the site is Annexed as **Annexure 4.**

3) Quarry lease granted to 13th Respondent

The quarry lease for quarrying of Roughstone was granted to Thiru.Kasiviswanathan in S.F.No.219 (Part) over an extent of 2.00.0 Hects. in government pramboke land of Masinaickenpatty Village, Valapady Taluk for a period from 18.06.2009 to 17.06.2019 vide the Proceedings of the District Collector, Salem Roc.No.76/ 2009/ Mines-A dated 19.05.2009. The same was expired on 17.06.2019. The Panchayat President Tmt.D.Megala deventhiran, Masinacien patty Panchayat had complained vide letter dated 02.02.2021 stating that, after expiry of the lease period Thiru. Kasiviswanathan is operating quarry illegally. Based on the petition the subject field was inspected the following points are noticed.

- During inspection, fresh cutting are noticed, hence it is ascertained that as stated in petition dated 02.02.2021 quarry activities carried out after expiry of the lease period.
- Inadequate Green belt are developed around the mine area and crusher unit.

- There is no village site / approved layout within 300 meters radius of the lease granted area.
- DGPS Survey carried out and coordinates were taken at twenty four boundary Points of the lease granted and details are as follows.

Points No.	Latitude	Longitude
1	11° 38' 42.19912" N	78° 13' 49.93273" E
2	11° 38' 40.63151" N	78° 13' 49.49445" E
3	11° 38' 39.69104" N	78° 13' 49.23112" E
4	11° 38' 39.23413" N	78° 13' 50.81411" E
5	11° 38' 38.77715" N	78° 13' 52.39723" E
6	11° 38' 38.62724" N	78° 13' 52.91642" E
7	11° 38' 37.99205" N	78° 13' 52.77473" E
8	11° 38' 37.85202" N	78° 13' 53.41905" E
9	11° 38' 37.15332" N	78° 13' 53.26285" E
10	11° 38' 36.39732" N	78° 13' 51.80253" E
11	11° 38' 35.63991" N	78° 13' 50.34282" E
12	11° 38' 35.39043" N	78° 13' 49.85725" E
13	11° 38' 35.69562" N	78° 13' 48.35814" E
14	11° 38' 37.23873" N	78° 13' 48.87802" E
15	11° 38' 38.31891" N	78° 13' 49.24200" E
16	11° 38' 38.63852" N	78° 13' 47.62463" E
17	11° 38' 38.95815" N	78° 13' 46.00734" E
18	11° 38' 39.02172" N	78° 13' 45.68523" E
19	11° 38' 40.35314" N	78° 13' 46.21633" E
20	11° 38' 40.77723" N	78° 13' 47.07824" E
21	11° 38' 42.35845" N	78° 13' 47.46291" E
22	11°38'42.50805"N	78°13'47.51300"E
23	11° 38' 42.31942" N	78° 13' 49.12763" E
24	11° 38' 42.27774" N	78° 13' 49.65105" E

- Based on the survey carried out in the above lease granted area, it was ascertained that, an excess quantum of Roughstone has been quarried and transported over the quantity permitted as tabulated below.

Sl. No.	S.F.No, Extent (in Hects.) and lease period	Pit measurements including of safety area.		Quantity of mineral quarried and transported as per the pit measurement (In Cbm)	Quantity of mineral for which transport permit obtained (In Cbm)	Quantity for which already penalty imposed	Excess quantity of mineral quarried and transported without permit (In Cbm)
		Mineral	Area (In Square. Meters) x Average Depth (In meters)				
(1)	(2)	(3)		(4)	(5)	(6)	(4-(5+6))=7
1.	219 (Part) 2.00.0 Hects. Govt. Poramboke land 10 Years. From 18.06.2009 to 17.06.2019	Rough Stone	Pit 1:2726 x 14= 38,164 Pit 2:3385 x 19= <u>64,315</u> <u>1,02,479</u>	1,02,479	11,954	3636	86,889
		Top soil	Pit 1:2726 x 1=2,726 Pit 2:3385 x 1= <u>3,385</u> <u>6,111</u>	6,111	-	-	6,111

- It is estimated that, a quantity of 86,889 CBM of roughstone and 6,111 CBM of Top soil were quarried and transported from the lease area without obtaining transport permit in the above subject area.
- Further, illegal quarrying was detected in non-leased out area over an extent of 0.20.19 Hects. of Government Poramboke land in S.F.No.219 (Part) of adjoining to the lease granted area as tabulated below.

Sl. No.	S.F.No, Extent (in Hects) and Classification	Pit measurements of non-leased out area		Total (In CBM)
		Mineral	Area (In Square. Meters) x Average Depth (In meters)	
(1)	(2)	(3)		(4)
1.	219(Part) 0.20.19 Hects. Govt. Poramboke land	Rough stone	Pit-1: 1472 x19=27,968 Pit-2: 266 x 14= 3,724 Pit-3: 281 x 14= <u>3,934</u> <u>35,626</u>	35,626
		Top soil	Pit-1: 1472 x1=1,472 Pit-2: 266 x 1= 266 Pit-3: 281 x 1= <u>281</u> <u>2,019</u>	2,019

- It is estimated that, a quantity of 35,626 CBM of roughstone and 2,019 CBM of topsoil were illegally quarried and transported from the above subject area. The survey image of the site is Annexed as **Annexure 5**.

Further, a Precise Area Communication has been issued to Tmt.Lakshmi Malliga W/o.Kasiviswanathan vide the District Collector memo Roc. No.183/2020/Mines-A dated 26.05.2020 in S.F.No. 212/3 (Part) over an extent of 1.00.0 Hectares in Government Poramboke land through Tender Cum auction. Accordingly the applicant had submitted the mining plan and the same was approved. The applicant have obtained Environmental Clearance vide No.SEIAA-TN/F.No.7847/1(a)/EC.No. 4925/2021 dated 03.11.2021 from State Level Environmental Impact assessment Authority. However, the quarry lease not yet granted.

4) Quarry lease granted to 14th Respondent

(i) The proposed area situated in S.F.No.199/1(P) over an extent of 3.00.0 Hects. of Masinaickenpatty Village, Valapady Taluk is a virgin area. The above area was brought to the tender cum auction system and the subject quarry was awarded to Tmt.D.Lavanya W/o.Selvakumar. Subsequently, Precise Communication has been issued and accordingly Mining Plan was approved. Further, the applicant Tmt.D.Lavanya W/o. Selvakumar had obtained Environment Clearance vide DEIAA-DIA/ TN/MIN/ 15970/2018-SLM-EC. No.39/2018 dated 05.12.2018 from DEIAA and Consent to Establish and Operate had been obtained from the Tamil Nadu Pollution Control Board under Water and Air Act on 13.05.2021. The consent is valid for period ending 04.12.2023. Since, the applicant Tmt.D.Lavanya W/o.Selvakumar has obtained all statutory clearance from the authorities concerned, the lease agreement has not yet executed with the Government.

(ii) The 14th respondent (i.e.,Tmt.D.Lavanya) have another quarry lease for quarrying Roughstone in an extent of 0.73.0 Hects. of Patta land in Survey No. 199/12 of Masinaickenapatty Village, Valapady Taluk, Salem District for a period of 5 Years vide Proceedings of the District Collector, Salem in Rc.No.521/ 2016/

Mines-A dated 30.11.2017. The period of lease from 03.01.2018 to 02.01.2023. The Lessee had obtained Environmental Clearance from the District Environment Impact Assessment Authority, Salem vide letter No. DEIAA-DIA/TN/MIN/ 7253/2017/ SLM/ EC.No. 05/2018 dated 16.11.2017 and Consent to Establish and Operate from the Tamil Nadu Pollution Control Board under Water and Air Act on 01.12.2017. The consent is valid for period ending 31.03.2022.

- During inspection, no quarrying activity was noticed.
- Barbed Wire Fencing was not maintained all along the boundary of the lease hold area.
- The required safety distance to the adjacent land is maintained.
- Sign Board is not maintained regarding the lease details such as Lessee name, Lease period, Collector Proceedings order, Environment Clearance order and etc,.
- Inadequate Green belt are developed around the quarry lease area and crusher unit.
- No quarried pits were noticed in the lease granted area.
- After verification of the office records, it was ascertained that the lessee had obtained transport permits for 16,500 cbm of Rough stone. But, no quarrying operation were commenced in the lease granted area. It is ascertained that in the guise of the above transport permit the lessee had quarried and transported mineral from the adjacent lease expired quarry in S.F.No.199/1 (Part).

(iii) Another quarry lease for quarrying of Roughstone was granted to Thiru.Selvakumar in S.F.No.199/1 (Part) over an extent of 3.00.0 Hects. in Government Poramboke land of Masinaicken patty Village, Valapady Taluk for a period from 22.09.2006 to 21.09.2016 vide the Proceedings of the District Collector, Salem Roc.No.607/2006/Mines-A dated 27.07.2016 and the same was expired on 21.09.2016.

- During inspection, it was ascertained that fresh cuttings are noticed.
- As reported by the Tahsildar, Valpaady, it is ascertained that, two houses are located in poramboke land within 300 meter radius from the quarry area. These houses are not approved one. The location of houses from the mining area is shown in the map Annexed as **Annexure 6**.
- DGPS Survey carried out and coordinates were taken at twenty six boundary points of the lease granted and details are as follows.

Points No.	Latitude	Longitude
1	11° 38' 53.41022" N	78° 13' 47.19682" E
2	11° 38' 52.10363" N	78° 13' 47.15221" E
3	11° 38' 51.76351" N	78° 13' 47.55174" E
4	11° 38' 50.42545" N	78° 13' 46.61453" E
5	11° 38' 49.08731" N	78° 13' 45.67742" E
6	11° 38' 49.00703" N	78° 13' 45.62124" E
7	11° 38' 49.64245" N	78° 13' 44.10284" E
8	11° 38' 50.27781" N	78° 13' 42.58445" E
9	11° 38' 50.91323" N	78° 13' 41.06604" E
10	11° 38' 51.54862" N	78° 13' 39.54760" E
11	11° 38' 52.12734" N	78° 13' 38.16453" E
12	11° 38' 53.72123" N	78° 13' 38.49073" E
13	11° 38' 55.31511" N	78° 13' 38.81695" E
14	11° 38' 56.27150" N	78° 13' 39.01262" E
15	11° 38' 54.86004" N	78° 13' 39.37881" E
16	11° 38' 55.16552" N	78° 13' 40.11825" E
17	11° 38' 55.29983" N	78° 13' 40.78404" E
18	11° 38' 54.75235" N	78° 13' 41.10202" E
19	11° 38' 54.84094" N	78° 13' 42.28632" E
20	11° 38' 53.74881" N	78° 13' 42.50025" E
21	11° 38' 54.76003" N	78° 13' 43.79205" E
22	11° 38' 54.84492" N	78° 13' 43.90055" E
23	11° 38' 54.43181" N	78° 13' 44.25303" E
24	11° 38' 54.64255" N	78° 13' 45.22612" E
25	11° 38' 53.88714" N	78° 13' 45.13253" E
26	11° 38' 53.21702" N	78° 13' 46.35501" E

- Based on the survey it was noticed that, an excess quantum of Roughstone has been quarried and transported over the quantity permitted as tabulated below.

Sl. No.	S.F.No, Extent (in Hects.) and lease period	Pit measurements including of safety area.		Quantity of mineral quarried and transported as per the pit measurement (In Cbm)	Quantity of mineral for which transport permit obtained (In Cbm)	Excess quantity of mineral quarried and transported without permit (In Cbm)
		Mineral	Area (In Square. Meters) x Average Depth (In meters)			
(1)	(2)	(3)		(4)	(5)	(4-5)=(6)
1.	199/1 (Part)-3.00.0 Hects.	Rough stone	Pit1: 8408 x 19 = 1,59,752 Pit2: 2488 x 14 = <u>34,832</u> <u>1,94,584</u>	1,94,584	49,018	1,45,566
		Topsoil	Pit1: 8408 x 1 = 8,408 Pit2: 2488 x 1 = <u>2,488</u> <u>10,896</u>	10,896	-	10,896

- It is estimated that, a quantity of 1,45,566 CBM of roughstone and 10,896 CBM of Top soil were quarried and transported from the lease area without obtaining transport permit in the above subject area.
- Further, illegal quarrying was detected in non-leased out area over an extent of 1.04.35 Hects. of Government Poramboke land in S.F.No.199/1 (Part) of adjoining to the lease granted area as tabulated below.

Sl. No.	S.F.No, Extent (in Hects) and Classification	Pit measurements of non-leased out area		Total (In CBM)
		Mineral	Area (In Square. Meters) x Average Depth (In meters)	
(1)	(2)	(3)		(4)
1.	199/1 (Part)-1.04.45 Hects. Govt. Poramboke land	Roughstone	Pit 1: 8294x19=1,57,586 Pit 2: 2141x19= <u>40,679</u> <u>1,98,265</u>	1,98,265
		Topsoil	Pit 1: 8294x1= 8,294 Pit 2: 2141x1= <u>2,141</u> <u>10,435</u>	10,435

- It is estimated that, a quantity of 1,98,265 CBM for roughstone and 10,435 CBM for topsoil were illegally quarried and transported from the above subject area. The survey image of the site is Annexed as **Annexure 7**.

5) Quarry lease granted to 15th Respondent

The 15^h respondent (i.e., Thiru.B.Gokulnath) have quarry lease for quarrying of Roughstone in an extent of 1.00.0 Hects. of Government Poramboke land in Survey No.241/14 (Part) of Masinaickenapatty Village, Valapady Taluk, Salem District for a period of 10 Years vide Proceedings of the Assistant Director (I/c) of Geology and Mining, Salem vide Proceeding No.184/2020/Mines-A dated 29.12.2020. The period of lease from 29.12.2020 to 28.12.2030 and Environmental Clearance was obtained from the District Environment Impact Assessment Authority, Salem vide letter No. SEIAA-TN/F.No.7641/1(a)/EC No.4424/2020 dated 05.11.2020. The Unit has obtained Consent from the Tamil Nadu Pollution Control Board under Water and Air Act on 16.12.2020. The consent is valid for period ending 13.09.2022.

- During inspection, no quarrying activity was noticed.
- Sign Board is maintained regarding the lease details such as Lessee name, Lease period, Collector Proceedings order, Environment Clearance order and etc.,
- Barbed Wire Fencing was maintained in the boundary of the lease hold area.
- Inadequate Green belt developed around the lease granted area and crusher unit.
- Based on the report of the Tahsildar, Valapady it is ascertained that, 15 houses are located in poramboke land and 12 houses are located in patta land within 300 meter radius from the quarry area. These are unapproved houses one. The location of houses from the mining area is shown in the map Annexed as **Annexure 8**.

- DGPS Survey carried out and coordinates were taken at ten boundary points of the lease granted and details are as follows.

Points No.	Latitude	Longitude
1	11° 38' 26.97772" N	78° 13' 46.78543" E
2	11° 38' 25.35184" N	78° 13' 46.80581" E
3	11° 38' 25.31265" N	78° 13' 45.15680" E
4	11° 38' 25.27341" N	78° 13' 43.50782" E
5	11° 38' 25.23414" N	78° 13' 41.85883" E
6	11° 38' 25.19543" N	78° 13' 40.22915" E
7	11° 38' 26.82082" N	78° 13' 40.18931" E
8	11° 38' 26.86000" N	78° 13' 41.83842" E
9	11° 38' 26.89931" N	78° 13' 43.48744" E
10	11° 38' 26.93852" N	78° 13' 45.13645" E

- Based on the survey carried out it was ascertained that, an excess quantum of roughstone has been mined and transported over the quantity permitted as tabulated below.

Sl. No.	S.F.No, Extent (in Hects) and lease period	Mineral	Pit measurements including of safety area.	Quantity of roughstone quarried and transported as per the pit measurement (In Cbm)	Quantity of roughstone for which transport permit obtained (In Cbm)	Excess quantity of roughstone quarried and transported without permit (In Cbm)
			Area (In Square. Meters) x Average Depth (In meters)			
(1)	(2)		(3)	(4)	(5)	(4-5) = (6)
1.	241/14 (Part) 1.00.0 Hects. Govt. Poramboke land 10 Years. From 29.12.2020 to 28.12.2030	Rough stone	Pit1: 278 x6 = 1,668 Pit2: 213 x 8 = <u>1,704</u> <u>3,372</u>	3,372	2,880	492
		Top soil	Pit1: 278 x1 =278 Pit2: 213 x1= <u>213</u> <u>491</u>	491	-	491

- It is estimated that, a quantity of 492 CBM of roughstone and 491 CBM of topsoil were quarried and transported from the lease area without obtaining transport permit in the above subject area. The survey image of the site is Annexed as **Annexure 9.**

4.0 Observation of the Committee against each direction given by the Hon'ble NGT (SZ) Vide Order dated 30.09.2021 in O.A No. 211 of 2021 is as follows:

1. Respondents 11 to 15 are having proper environment clearance and other permissions required under the environmental laws.

The respondents have proper environment clearance and consent from TNPCB except R-13 and 14 whom quarry lease not yet granted for S.F.No.212/3(Part)-1.00.0 Hects. and 199/1(Part)-3.00.0 Hects. respectively in the name of Tmt.Lakshmimalika and Tmt.Lavanya.

2. If they are having, which they have committed any violation of the conditions imposed.

a. Quarry lease granted in respect of 11th respondent (Sri Parasakthi Crusher)

- Inadequate Green belt are developed around the mine area and crusher unit.
- An excess quantity of 79,325 CBM of roughstone were quarried and transported from the lease area without obtaining transport permit in the subject area.
- Excess capacity crusher has been installed. Hence closure issued to the unit by the Board. The unit has obtained stay order from the Appellate authority.

b. Quarry lease granted in respect of 12th respondent (Tmt.Neela)

- During inspection, quarrying of roughstone in the non-leased out area was detected.
- Barbed Wire Fencing was not maintained all along the lease hold area.
- The required Safety distance was not maintained to the adjacent lands.

- Inadequate Green belt are developed around the mine area and crusher unit.
- An excess quantity of 36,604 CBM of Roughstone and 5,786 CBM of Top soil were quarried and transported from the lease area without obtaining transport permit.
- A quantity of 5,204 CBM of Roughstone and 1,301 CBM for Top soil were illegally quarried and transported from the non-leased out area bearing S.F.No.199/1 (Part) over an extent of 0.12.81 Hects. of Government Poramboke land which is located western side of the lease granted area.
- The crusher has been closed by Board due to inadequate Air Pollution control measures.

c . Quarry lease granted in respect of 13th respondent- (Thiru.K.Kasiwisvanathan S/o.Kasiudaiyar)

- Inadequate Green belt are developed around the mine area and crusher unit.
- An excess quantity of 67,489 CBM of roughstone and 6,111 CBM of Top soil were quarried and transported from the lease area without obtaining transport permit in the above subject area.
- A quantity of 26,247 CBM of roughstone and 2,019 CBM of topsoil were illegally quarried and transported from the non-leased out area bearing S.F.No.219 (Part) over an extent of 0.20.19 Hects. of Government Poramboke land which is located western and northern side of the lease granted area.
- The crusher has been closed by Board due to inadequate Air Pollution control measures.

d . i) Quarry lease granted in respect of 14th respondent (Tmt.D.Lavanya-Patta land)

- Barbed Wire Fencing was not maintained all along the boundary of the lease hold area.

- Sign Board is not maintained regarding the lease details such as Lessee name, Lease period, Collector Proceedings order, Environment Clearance order and etc,.
- Inadequate Green belt are developed around the quarry lease area.
- After verification of the office records, it is ascertained that the lessee had obtained transport permits for 16,500 cbm of Rough stone. But, no quarrying operation were commenced in this lease granted area. It is also ascertained that in the guise of the above transport permit the lessee had quarried and transported mineral from the adjacent lease expired quarry in S.F.No.199/1 (Part).

d . ii) Quarry lease granted in respect of 14th respondent- (Thiru.Selakumar-Poramboke land)

- Inadequate Green belt are developed around the quarry lease area and crusher unit.
- An excess quantity 1,45,566 CBM of roughstone and 10,896 CBM of Top soil were quarried and transported from the lease area without obtaining transport permit in the above subject area.
- Quantity of 1,98,265 CBM of roughstone and 10,435 CBM of topsoil were illegally quarried and transported from the non-leased out area bearing S.F.No.199/1 (Part) over an extent of 1.04.35 Hects. of Government Poramboke land which is located southern side of the lease granted area.
- Excess crusher machineries has been installed in the unit and also shifted the unit. Hence closure direction issued by the Board.

e . Quarry lease granted in respect of 15th respondent (Thiru.B.Gokulnath)

- Inadequate Green belt developed around the lease granted area.

- An excess quantity of 492 CBM of Roughstone and 491 CBM of Topsoil were quarried and transported from the lease area without obtaining transport permit in the above subject area.

3. whether the pollution Control mechanism provided are sufficient to curb the air and noise pollution, if not what is the further remedial measures to be taken to mitigate the situation.

a. M/s.Annamar Blue Metal is under closure issued by the Board due to inadequate and Air Pollution installation. Now, the unit has reported that it has rectified the defects. Hence it is decided to conduct Ambient Air Quality survey in the unit after issuing of temporary suspension of closure direction.

b. M/s.Sri Vijayalakshmi Blue Metal is under closure issued by the Board due to inadequate and Air Pollution installation. Now, the unit has reported that it has rectified the defects. Hence it is decided to conduct Ambient Air Quality survey in the unit after issuing of temporary suspension of closure direction.

c. M/s.Girisagajanya Project is under closure as per the direction of the Board.

d. M/s.Parasakthi Blue Metals has provided excess machinery. Hence closure direction was issued by the Board. The unit has obtained stay order from the Appellate authority and it is in operation. Hence, Ambient Air Quality survey is to be conducted by the Board to ascertain the adequacy of the Air Pollution control measures.

Presently, DEE, TNPCB, Salem is in process of obtaining temporary revocation for assessment of measures adopted by the crusher units. Once the revocation approval obtained, monitoring of Ambient Air & Noise Survey will be carried out.

4. Whether respondents 11 to 15 are using explosives other than the permissible one and also doing drilling beyond the permitted limit thereby causing heavy noise pollution and vibration in that area.

Upon the physical verification & mark found in the quarry, it seems to be that drilling is done properly except in the Respondent 14 quarry (Selvakumar), one bore drilling mark was observed.

5. Whether on account of their operation, the ground water level in the area is affected.

The Executive Engineer, Water Resources Department, ground water Division, Salem had furnished a report as called for regarding whether any ground water table is affected due to the quarrying activities in the Masanaikenpatti Village, Valapadi Taluk, Salem district. It is ascertained that based on report submitted by the water table in the subject area is about 16 to 18 meter depth below ground level as per the report of the monthly water table level.

Further reported that, the quarry leases granted to 1) Tmt.Lavanya in S.F.No.199/12, 2) Tmt. Leela in S.F No.199/1, and 3) Thiru.Gokulnath in S.F.No.241/1 in Valapadi taluk, Masanaikenpatti Village, the ground water table will not be affected as they have to be quarried above ground level only.

Further, reported that except the quarry lease granted to Sri Parasakthi Crusher Limited, quarrying activity taken in other lease granted area is above ground level only (Approximately 20 meter).

Further, the quarry lease granted to Sri Parasakthi crushers Pvt Ltd. in S.F.No.214/1 had quarried at a depth of approximately 18 meter below ground level. Now the quarrying activities had been stopped since 2020, however the ground water table may affect if the quarrying activities continued beyond this depth in future. Report of the Ground Water Division Annexed as **Annexure-10**.

Sl. No.	Name and address of the lessee	located of the lease	Present status	Regional Water Level	Remarks
1.	Tmt.D.Lavanya W/o.Selvakumar 141/56, VMR Nagar, Meyyanur, Salem-4.	Masinaicken patty Valapady	Quarrying operation is above Ground Level	15m- 20m BGL (Below Ground Level)	Water Level is not affected.
2.	Tvl.Sri Parasakthi Crusher Private Limited, represented by its Managing Director Thiru.P.Baskaran S/o.Palaiappan Varagampatti Village, Masinaickenpatti Post, Valapady Taluk, Salem	Masinaicken patty Valapady	Mining operation is 18m above Ground Level	15m- 20m BGL (Below Ground Level)	1.At present the water level is not affected. 2.If there is no further quarrying operation, the water level will not be affected.
3.	Tmt.K.Neela, W/o.Karunan, 5/156, E.B Colony, Masinaickenpatty Post, Salem-103	Masinaicken patty Valapady	Mining operation is 18m above Ground Level	15m- 20m BGL (Below Ground Level)	Water Level is not affected.
4.	Thiru.G.Gkulnath S/o.P.Baskaran 100NA Meenangadu, Masinaickenpatty Post,Salem-103	Masinaicken patty Valapady	Mining operation is 18m above Ground Level	15m- 20m BGL (Below Ground Level)	Water Level is not affected.

6. Due to the alleged dust pollution whether any damage has been caused to the nearby agricultural fields.

After temporary revocation by TNPCB, Ambient Air quality assessment will be carried out in agriculture field in order to verify damage.

7. On account of the violations whether any environment damage has been caused and if so, assess the environmental damage and also assess environmental compensation apart from suggesting remedial measures for restoring the damage caused to environment.

- Environmental compensation will be assessed based on the excess mining & mine material transported without permission as detailed in below point 8.

- Damage due to pollution shall be assessed after monitoring.

8. Whether any excess mining has been done other than in the permitted area and also within the mining area but in prohibited area such as in safer zone and buffer zone to be provided as per the mining lease, if so what is quantity of excess/ illegal mining and assess the value of the same as mentioned in Common Cause Case to be recovered from persons responsible for the same.

Based on the DGPS survey carried out in the lease granted area, the Top soil and Rough Stone were quarried and transported from the safety zone, non-leased out area and excess quarrying than the transport permit obtained in the leased out area are calculated and tabulated below.

Sl. No	Name of the lessee	S.F.No, Extent (in Hects.), Classification	Lease Period	Excess quantum of Minerals quarried and transported without transport permit with in leased area		Quantum of minerals illegally quarried and transported in Non-leased out area		
				Rough stone (In Cbm)	Top soil (In Cbm)	S.F.No, Extent (in Hects.), Classification	Rough stone (In Cbm)	Top soil (In Cbm)
(1)	(2)	(3)	(4)	(5)	(6)		(7)	(8)
1.	Tvl. Sri Parasakthi Crusher Private Limited	243/1(Part) - 1.37.0 Hects Patta land	5 Years From 15.7.2018 To 14.7.2023	79,325	-	-	-	-
2.	Tmt.K.Neela W/o.M.Karunan	199/1(P)-1.00.0 Hects. Govt. Poramboke land	10 Years From 31.01.2020 to 30.01.2030	36,604	5,786	199/1 (P), 0.13.01 Hects.	5,204	1,301
3.	Thiru.T.Kasivis wanathan S/o.Thangavel Udaiyar	219 (Part) 2.00.0 Hects. Govt. Poramboke land	10 Years. From 18.6.2009 to 17.6.2019	86,889	6,111	219(P) 0.20.19 Hects.	35,626	2,019
4.	Thiru.Selvakumar	199/1 (Part)-3.00.0 Hects. Govt. Poramboke land	10 years from 22.09.2006 to 21.09.2016	1,45,566	10,896	199/1 (Part)-1.04.45 Hects.	1,98,265	10,435
5	Thiru.B.Gokulnath S/o.P.Baskaran	241/14 (Part)-1.00.0 Hects. Govt. Poramboke land	10 Years From 29.12.2020 to 28.12.2030	492	491	-	-	-
			Total	3,48,876	23,284		2,39,095	13,755

As per the G.O.Ms.No.107 Industries (MMC.2) Department dated 06.07.2017, annexed as **Annexure-11** and G.O.Ms.No.183 Industries (MME.1) Department dated 28.12.2017, annexed as **Annexure-12**, the value of the mineral quarried and transported in the leased out and non-leased out area is worked out as follows.

(1)	Total quantity of mineral quarried and transported in leased out and non -leased out area		Roughstone			Top soil			Grand Total (6+9) (in Rs.)
	Rough stone (In Cbm)	Top soil (In Cbm)	Seiginorage fee @ 59/- per CBM	Cost of Mineral @ 380 per CBM	Total (4+5) (in Rs.)	Seiginorage fee @33 per CBM	Cost of Mineral @160 per CBM	Total (7+8) (in Rs.)	
(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)
1.	Tvl. Sri Parasakthi Crusher Private Limited -R-11								
	79,325	-	46,80,175	3,01,43,500	3,48,23,675	0	0	0	3,48,23,675
2.	Tmt.K.Neela - R-12								
	41,808	7,087	24,66,672	1,58,87,040	1,83,53,712	2,33,871	11,33,920	13,67,791	1,97,21,503
3.	Thiru.T.Kasivis wanathan - R-13								
	1,22,515	8,626	72,28,385	4,65,55,700	5,37,84,085	2,84,658	13,80,160	16,64,818	5,54,48,903
4.	Thiru.Selvakumar - R-14								
	3,43,831	21,331	2,02,86,029	1,306,55,780	15,09,41,809	7,03,923	34,12,960	41,16,883	15,50,58,692
5.	Thiru.B.Gokulnath - R-15								
	492	491	29,028	1,86,960	2,15,988	16,203	78,560	94763	3,10,751
Total	5,87,971	37,535	3,46,90,289	22,34,28,980	25,81,19,269	12,38,655	60,05,600	72,44,255	26,53,63,524

5.0 Action taken in respect of illegal quarrying and transportation of Minerals.

1. Already an FIR No.756/2021 dated 31.12.2021 has been registered by the Village Administrative Officer, Masinaickenapatty in the Ammapet Police Station against the 12th respondent for carrying out illegal quarrying and transportation of minerals from the non leased out Government Poramboke land in S.F.No.199/1 (Part) of Masinaickenapatty Village, Valapady Taluk, Salem District.

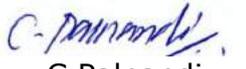
2. The Revenue Divisional Officer, Salem has been requested to file a private complaint vide this office letter Roc. No. 1242/2021/Mines-A dated 03.01.2022 before the special court against the 12th respondent as ordered by the G.O. Ms. No. 170 Industries Department dated 05.08.2020 and it is under process.

6.0 Suggestions:

1. Appropriate Penal action shall be proceeded with respect to illegal quarrying of Rough Stone and topsoil by the quarry owners Thiru.Kasiviswanathan, Thiru.Selvakumar and misuse of transport permit by Tmt.Lavanya as per Rule 36(A) of Tamil Nadu Minor Mineral Concession Rules, 1959.
2. The quarries shall be directed to pay compensation assessed on the violation of excess mining. The assessed amount shall be recovered by the Revenue Divisional Officer.
3. Instruction shall given to all the lessees to maintain proper fencing and sign board in the quarry area as well as closed mines, which are not in operation.
4. Proper Green belt shall be developed around the mine area.
5. As per the report of the Ground water department, it is understood that ground water level is not affected. However, it is mentioned that the ground water level in the area is around 18 – 20 mtrs. So the depth of mining activity shall restrict accordingly in order to maintain the ground water table.
6. The Tahsildar, Valapady has reported that, houses situated within 300 meter radius from the quarry areas are unapproved and located as farm houses. Based on this report, it is ascertained that as per Rule 36(1-A)(a) of Tamil Nadu Minor Mineral Concession Rules, 1959 , there is no inhabitation sites located within 300 meter radius from the quarry fields annexed as **Annexure-13**.

It is submitted that, after monitoring Pollution measures in the quarries and crushers final report of the committee will be submitted before the Hon'ble NGT (SZ), Chennai.

It is therefore most respectfully prayed that, this Hon'ble Tribunal may be pleased to give short term adjournment to file final report before the Hon'ble National Green Tribunal (SZ), Chennai.


C.Palpandi
SCIENTIST - 'D'
MoEF& CC, IRO
CHENNAI.


R. Rajkumar
SCIENTIST - 'D'
CPCB, RD CHENNAI.


P. Balamadeswaran
(Expert Member, SEAC)
ASSISTANT ENGINEER
SEIAA, CHENNAI.


V.Gopalakrishnan
DISTRICT ENVIRONMENTAL ENGINEER,
TNPCB, SALEM.


R.Jayanthi
DEPUTY DIRECTOR
GEOLOGY AND MINING
SALEM.

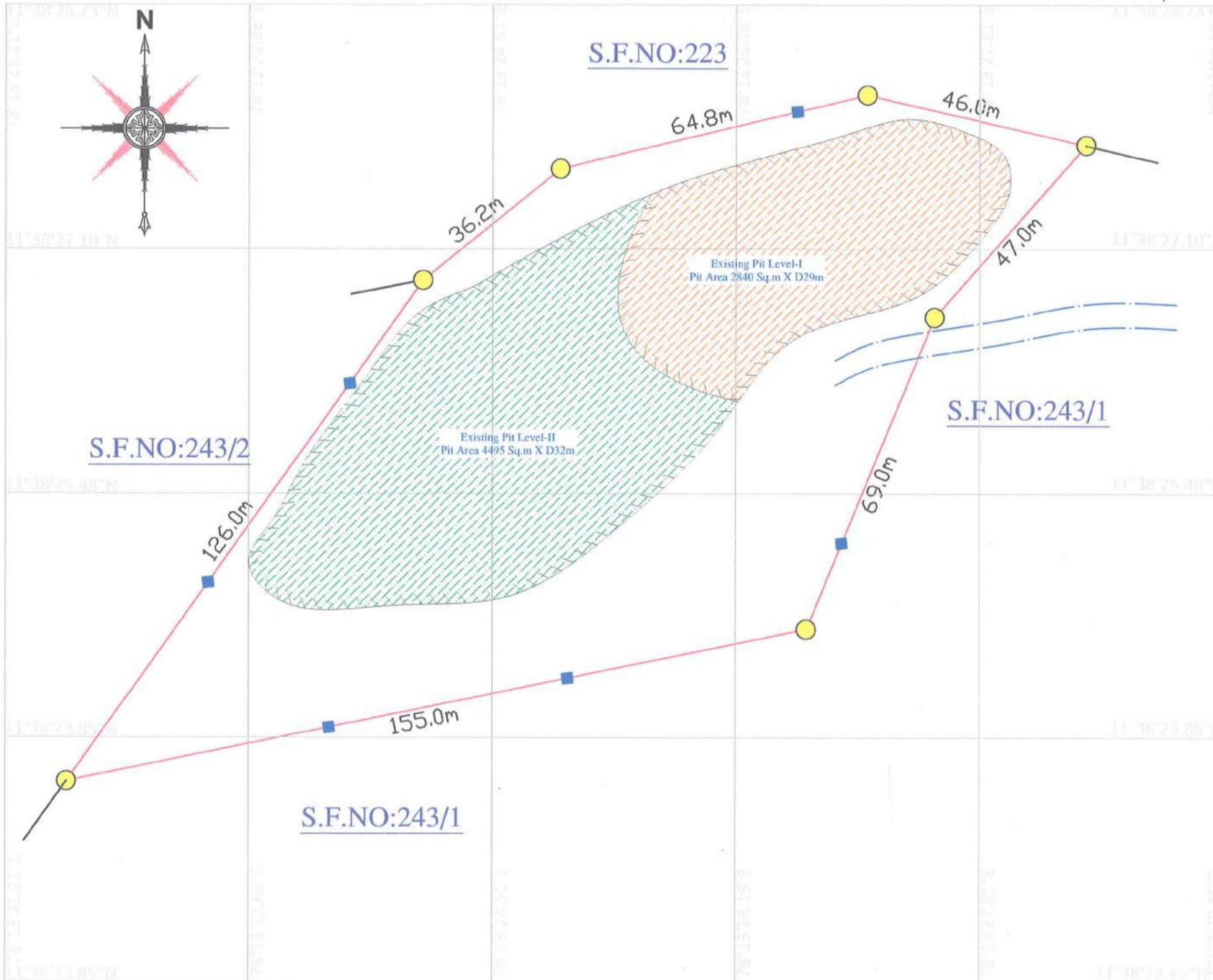
VERIFICATION

I, R. Jayanthi, D/o. T.Rangasamy, Nodal Officer to the Joint Committee / Deputy Director, Department of Geology and Mining, Salem District do hereby verify that the contents of above report are true to the best of my Knowledge through records.

Verified at Salem on this 16th day of March 2022.



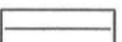
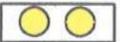
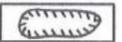
Nodal Officer to the Joint Committee/
Deputy Director,
Dept. of Geology and Mining,
Salem.



APPLICANT:
 Tvl.SRI PARASAKTHI CRUSHER Pvt Ltd.,
 P.BASKARAN (Additional Director),
 VADAGAMPATTI VILLAGE,
 MASINAICKANPATTI,
 VALAPADI TALUK
 SALEM DISTRICT.

LEASE APPLIED AREA:
 S.F.NO :243/1(Part)
 EXTENT : 1.37.0Hect
 VILLAGE : MASINAICKENPATTI,
 TALUK : VALAPADY,
 DISTRICT : SALEM.

INDEX

- MINE LEASE AREA 
- FMB BOUNDARY 
- BOUNDARY POINT 
- INTERMITTED POINT 
- APPROACH ROAD 
- EXISTING PIT 

Prepared By:

P. Venkatesh

P.VENKATESH, M.E.,
 MINE SURVEYOR
 INDIAN GLOBAL SURVEY
 No.214, 5th main Road, Anjenaya Block,
 Bellary Road, Bytarayanapuram,
 Bangalore - 560 092.

Checked By:

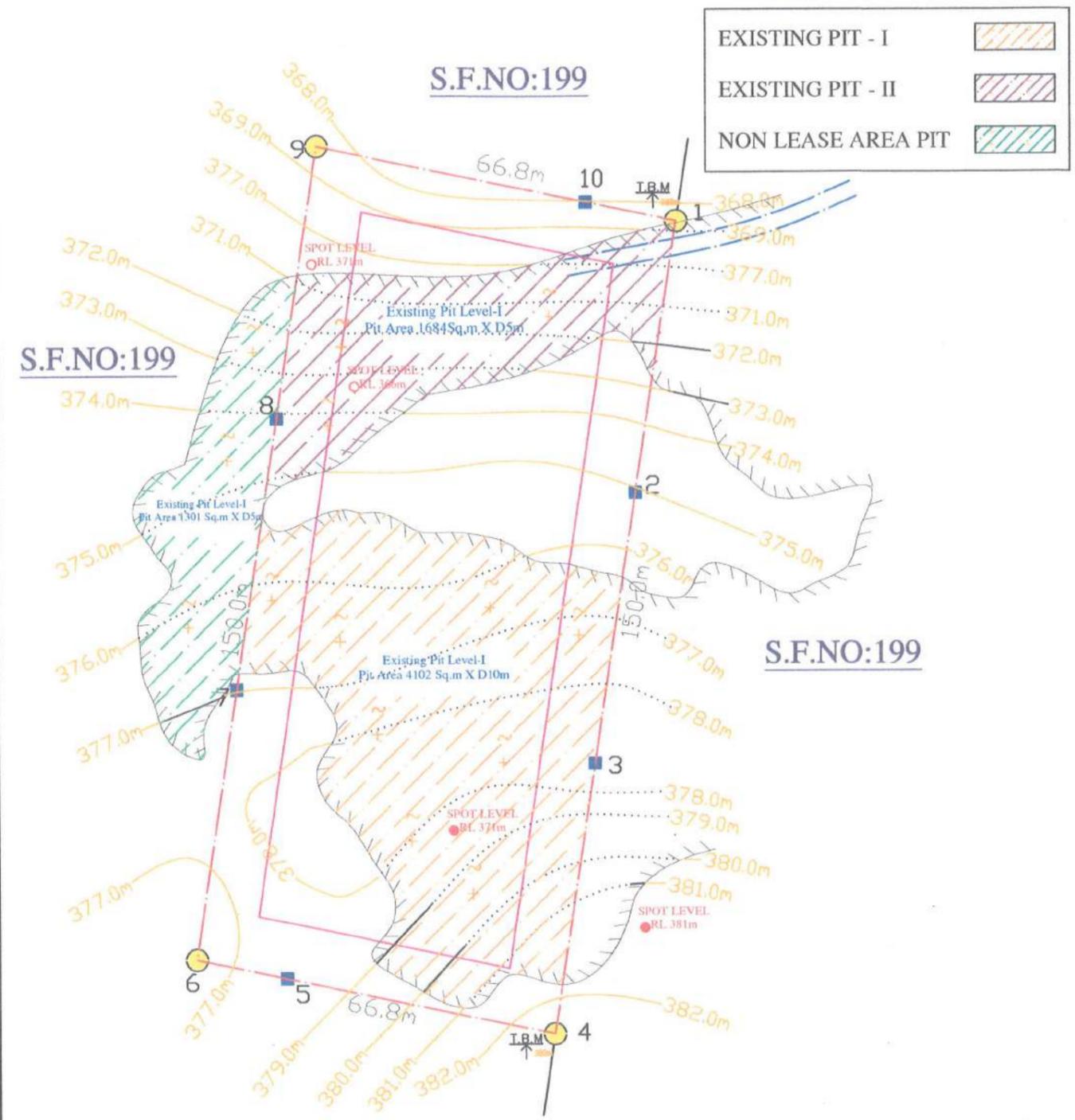
I DO HEREBY CERTIFY THAT THE PLATE
 HAS BEEN CHECKED BY ME AND IS CORRECT
 TO THE BEST OF MY KNOWLEDGE

Dr. S. Karuppannan

Dr.S.KARUPPANNAN,M.Sc.,Ph.D.,
 GEO TECHNICAL MINING SOLUTIONS
 (NABET Accreditation & ISO Certified Compnay)
 No.1/213-B, Ground Floor, Natesan Complex,
 Oddapatti, Collectorate Post office,
 Dharmapuri - 636 705. Tamil Nadu, India.

EXCAVATED LEASE AREA

Existing Pit Level	Area in (Sq.m)	Depth in (m)	Volume In CBM	Mineable Resources in CBM	Gravel in CBM
I	2840	1	2840	----	2840
I	2840	28	79520	79520	----
II	4495	1	4495	----	4495
II	4495	31	139345	139345	----
TOTAL			226200	218865	7335



EXISTING PIT - I

EXISTING PIT - II

NON LEASE AREA PIT

APPLICANT:
Tmt.K.NEELA,
W/o.M.KARUNAN,
D.No.5/156, EB COLONY,
MASINAICKENPATTY,
SALEM DISTRICT- 636103.

LEASE APPLIED AREA:
S.F.NO : 199 (PART-1),
EXTENT : 1.00Hect
VILLAGE : MASINAICKENPATTI,
TALUK : VALAPADY,
DISTRICT : SALEM.

INDEX

APPLIED LEASE AREA	
SAFETY BOUNDARY	
APPROACH ROAD	
TEMPORARY BENCH MARK	
CONTOUR LINE	
RESIDUAL TOP SOIL	
SHRUBS	
EXISTING PIT	
ROUGH STONE	

TOTAL EXCAVATED AREA

Existing Pit	Volume In CBM	Mineable Resources in CBM	Residual Top soil in CBM
EXCAVATED	5786	----	5786
LEASE AREA	43654	43654	----
EXCAVATED NON	1301	----	1301
TOTAL	55957	48870	7087

SURFACE PLAN
PLAN SCALE 1: 1000

Prepared By:

P.VENKATESH, M.E.,
MINE SURVEYOR
INDIAN GLOBAL SURVEY
No.214, 5th main Road, Anjenaya Block,
Bellary Road, Bytarayanapuram,
Bangalore - 560 092.

EXCAVATED LEASE AREA

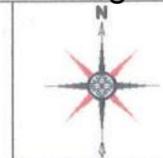
Existing Pit Level	Area in (Sq.m)	Depth in (m)	Volume In CBM	Mineable Resources in CBM	Residual Top soil in CBM
I	4102	1	4102	----	4102
I	4102	9	36918	36918	----
II	1684	1	1684	----	1684
II	1684	4	6736	6736	----
TOTAL		10	49440	43654	5786

EXCAVATED NON LEASE AREA

Existing Pit Level	Area in (Sq.m)	Depth in (m)	Volume In CBM	Mineable Resources in CBM	Residual Top soil in CBM
I	1301	1	1301	----	1301
I	1304	4	5216	5216	----
TOTAL		5	6517	5216	1301

Checked By:
I DO HEREBY CERTIFY THAT THE PLATE HAS BEEN CHECKED BY ME AND IS CORRECT TO THE BEST OF MY KNOWLEDGE

Dr.S.KARUPPANNAN, M.Sc., Ph.D.,
GEO TECHNICAL MINING SOLUTIONS
(NABET Accreditation & ISO Certified Company)
No.1/213-B, Ground Floor, Natesan Complex,
Oddapatti, Collectorate Post office,
Dharmapuri - 636 705. Tamil Nadu, India.



EXCAVATED LEASE AREA					
Existing Pit Level	Area in (Sq.m)	Depth in (m)	Volume In CBM	Mineable Resources in CBM	Residual Top soil in CBM
I	2726	1	2726	----	2726
I	2726	14	38164	38164	----
II	3385	1	3385	----	3385
II	3385	19	64315	64315	----
TOTAL			108590	102479	6111

EXCAVATED NON LEASE AREA					
Existing Pit Level	Area in (Sq.m)	Depth in (m)	Volume In CBM	Mineable Resources in CBM	Residual Top soil in CBM
I	1472	1	1472	----	1472
I	1472	19	27968	27968	----
II	266	1	266	----	266
II	266	14	3724	3724	----
III	281	1	281	----	281
III	281	14	3934	3934	----
TOTAL			37645	35626	2019

APPLICANT:
 THIRU.T.KASIVISWANATHAN,
 S/O. THANGAVELU UDAIYAR,
 KASI NAGAR,
 MASINAICKENPATTY,
 VALAPADY, SALEM DISTRICT.

LEASE APPLIED AREA:
 S.F.NO : 219 (PART)
 EXTENT : 2.00.00 HECT
 VILLAGE : MASINAICKENPATTY
 TALUK : VALAPADY
 DISTRICT : SALEM

INDEX

- MINE LEASE AREA
- SAFETY DISTANCE
- BOUNDARY POINT
- INTERMEDIATE POINT
- APPROACH ROAD
- REVENUE STONE
- EXISTING PIT
- CONTOUR LINES
- ROUGH STONE

SURFACE PLAN
 SCALE 1: 1000

Prepared By:

 P.VENKATESH, M.E.,
 MINE SURVEYOR
 INDIAN GLOBAL SURVEY
 No.214, 5th main Road, Anjenaya Block,
 Bellary Road, Bylarayanapuram,
 Bangalore - 560 092.

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 GEO TECHNICAL MINING SOLUTIONS
 (NABET Accreditation & ISO Certified Company)
 No.1/213-B, Ground Floor, Natesan Complex,
 Oddapatti, Collectorate Post office,
 Dharmapuri - 636 705, Tamil Nadu, India.

TOTAL EXCAVATED AREA			
Existing Pit	Volume In CBM	Mineable Resources in CBM	Residual Top soil in CBM
EXCAVATED LEASE AREA	6111	----	6111
EXCAVATED NON LEASE AREA	102479	102479	----
TOTAL	146235	138105	8130

EXISTING PIT - I	
EXISTING PIT - II	
NON LEASE AREA PIT	

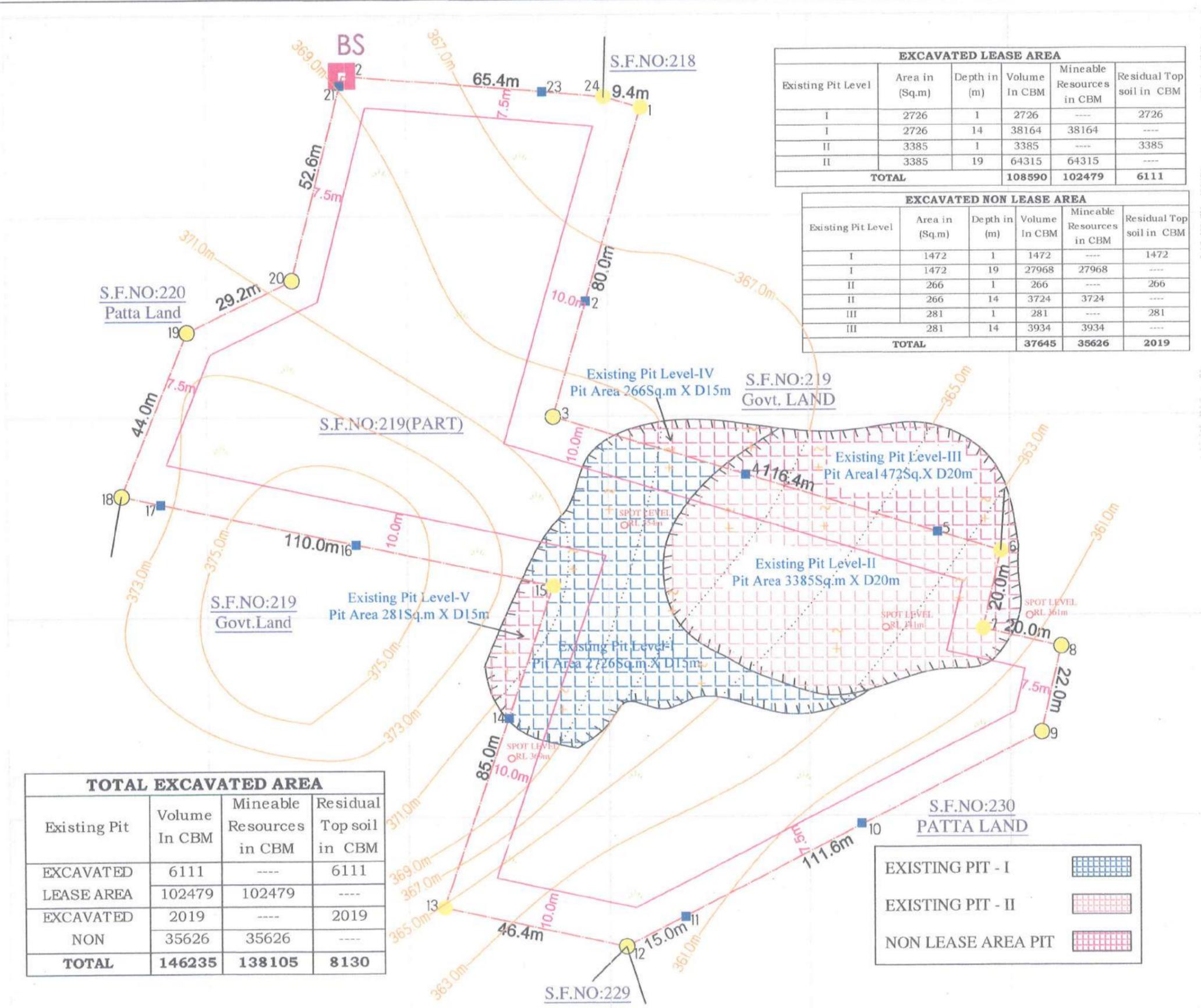


PLATE NO-II

- 43 -



APPLICANT:
 Mr.K.SELVAKUMAR,
 S/o.S.KANDHASAMY,
 197,GOKULAKRISHNA SALAI,
 LIC COLONY,
 SALEM DISTRICT.

LEASE APPLIED AREA:
 S.F.NO : 199/1(Part)
 EXTENT : 3.00.0Hect
 VILLAGE : MASINAICKENPATTI,
 TALUK : VALAPADY,
 DISTRICT : SALEM.

INDEX

- MINE LEASE AREA
- FMB BOUNDARY
- BOUNDARY POINT
- INTERMEDIATE POINT
- APPROACH ROAD
- REVENUE STONE
- EXISTING PIT

SURFACE PLAN

SCALE 1:1000

Prepared By:

P. Venu

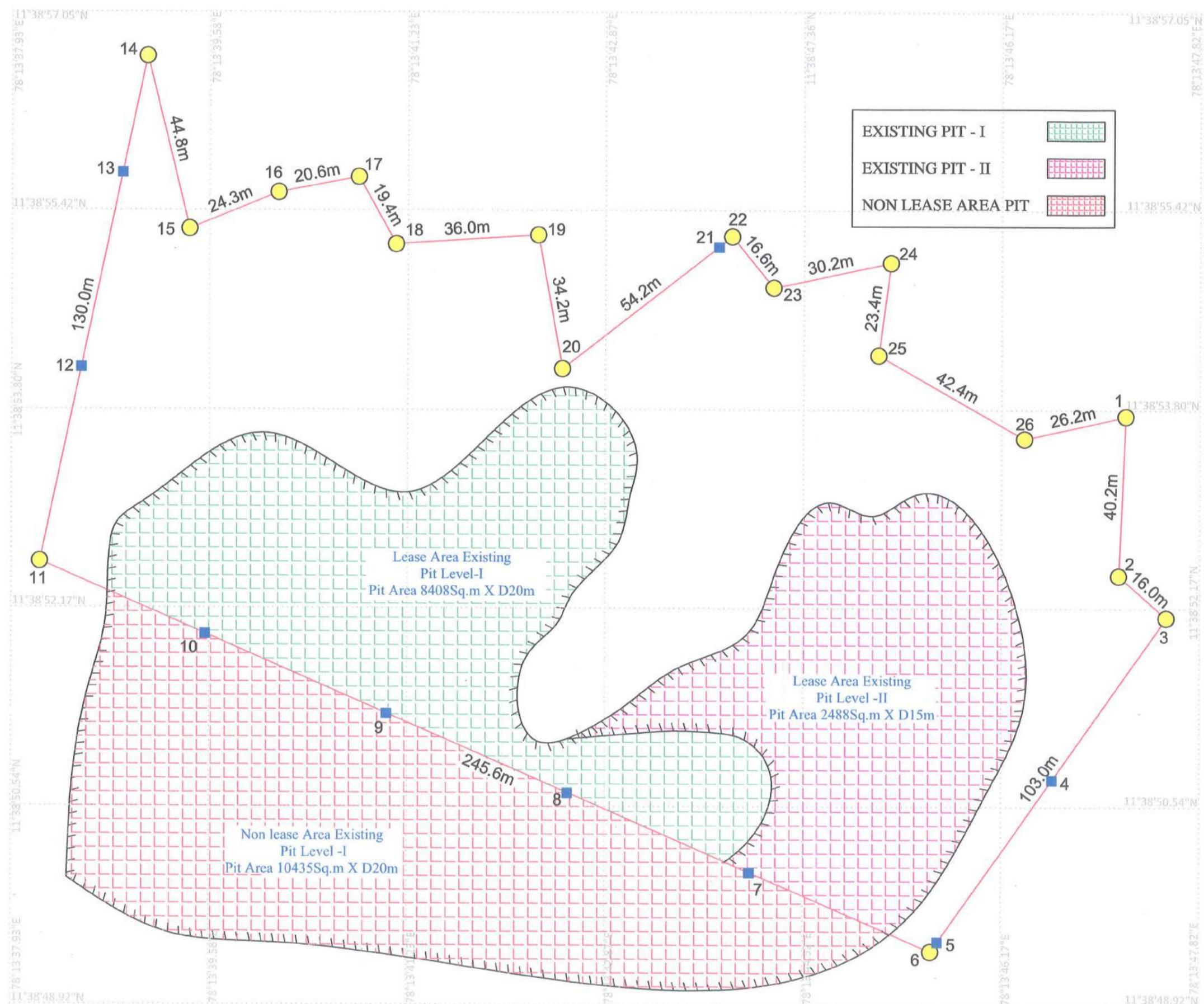
MINE SURVEYOR
INDIAN GLOBAL SURVEY
 No.214, 5th main Road, Anjenaya Block,
 Bellary Road, Bytarayanapuram,
 Bangalore - 560 092.

Checked By:

I DO HEREBY CERTIFY THAT THE PLATE
 HAS BEEN CHECKED BY ME AND IS CORRECT
 TO THE BEST OF MY KNOWLEDGE

Dr.S.Karuppannan

Dr.S.KARUPPANNAN,M.Sc.,Ph.D.,
GEO TECHNICAL MINING SOLUTIONS
 (NABET Accreditation & ISO Certified Company)
 No.1/213-B, Ground Floor, Natesan Complex,
 Oddapatti, Collectorate Post office,
 Dharmapuri - 636 705. Tamil Nadu, India.



EXCAVATED LEASE AREA						
Existing Pit Level	Area in (Sq.m)	Depth in (m)	Volume In CBM	Mineable Resource in CBM	Weathered Rock on CBM	Residual Topsoil in CBM
I	8408	1	8408	---	---	---
I	8408	4	33632	---	33632	---
I	8408	15	126120	126120	---	---
II	2488	1	2488	---	---	2488
II	2488	4	9952	---	9952	---
II	2488	10	24880	24880	---	---
TOTAL			205480	151000	43584	10896

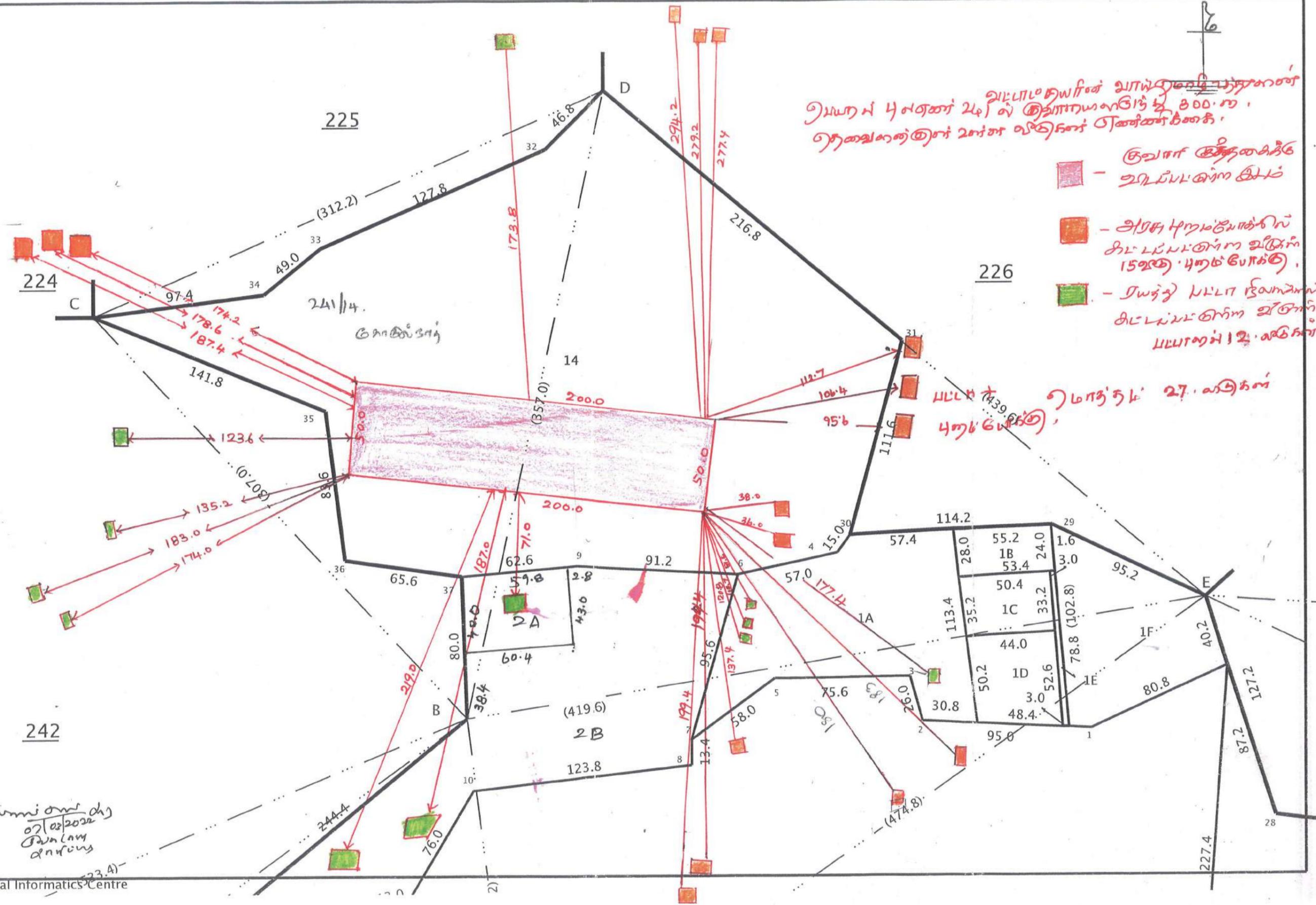
EXCAVATED NON LEASE AREA						
Existing Pit Level	Area in (Sq.m)	Depth in (m)	Volume In CBM	Mineable Resource in CBM	Weathered Rock on CBM	Residual Top soil in CBM
I	10435	1	10435	---	---	10435
I	10435	4	41740	---	41740	---
I	10435	15	156525	156525	---	---
TOTAL			208700	156525	41740	10435

TOTAL EXCAVATED AREA						
Existing Pit	Volume In CBM	Mineable Resource in CBM	Weathered Rock on CBM	Residual Topsoil in CBM		
EXCAVATED LEASE AREA	10896	---	---	10896		
	43584	---	43584	---		
	151000	151000	---	---		
EXCAVATED NON LEASE AREA	10435	---	---	10435		
	41740	---	41740	---		
	156525	156525	---	---		
TOTAL	414180	307825	88324	21931		

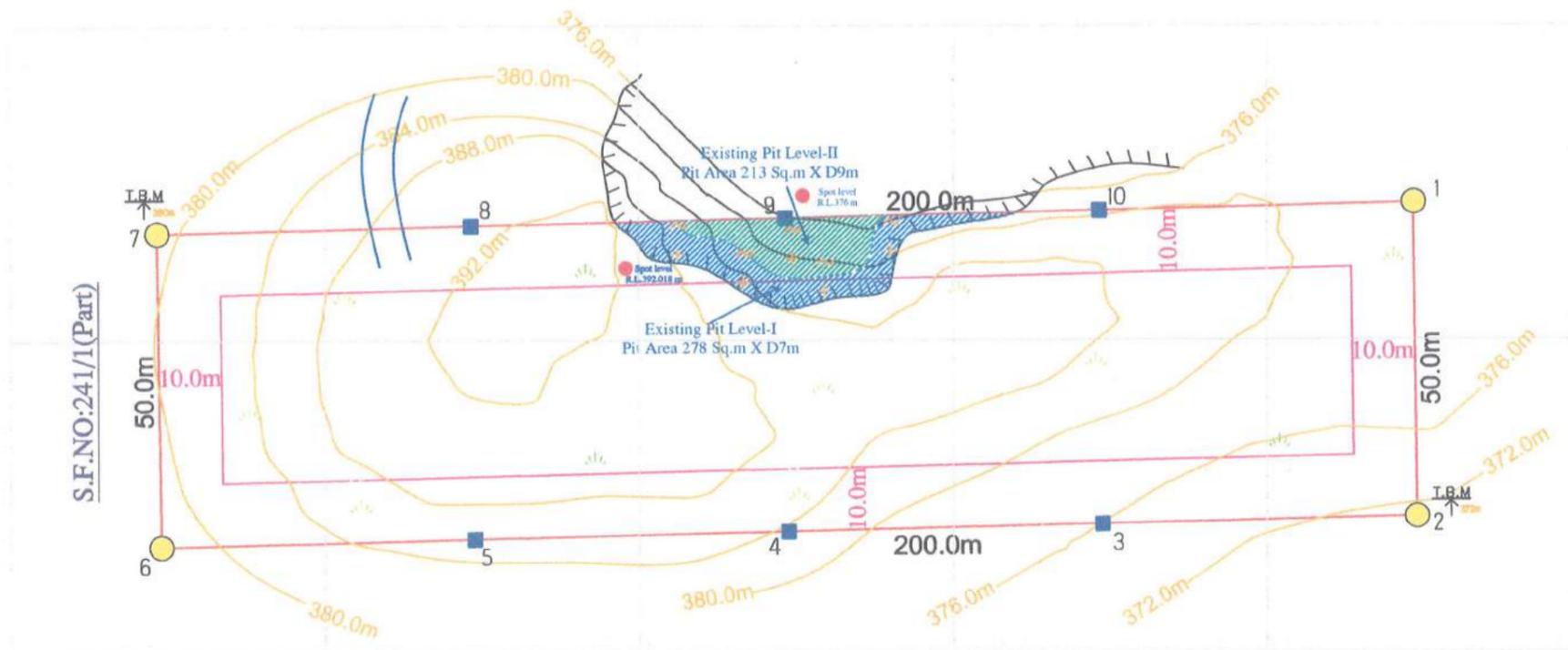
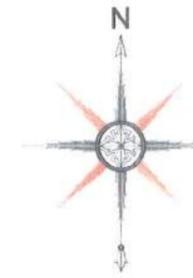
மாவட்டம் : சேலம்
 வட்டம் : வாழப்பாடி [5]
 கிராமம் : மாசிநாயக்கன்பட்டி [46]

புல எண் : 241
 பரப்பளவு : எக்டர் 47 ஏர் 53.00
 அளவு : 1 : 2000

- 45 -



சென்னை
 07/03/2022
 P. Law
 and
 others



S.F.NO:241/1(Part)

EXISTING PIT - I
 EXISTING PIT - II

EXCAVATED AREA						
Section	Existing Pit Level	Area in (Sq.m)	Depth in (m)	Volume In CBM	Rough stone in CBM	Residual Top soil in CBM
XY-AB	I	278	1	278	----	278
	I	278	6	1668	1668	----
	II	213	1	213	----	213
	II	213	8	1704	1704	----
TOTAL				3863	3372	491

PLATE NO-II - 47 -

APPLICANT:
 THIRU.B.GOKULNATH,
 S/O. P.BASKARAN,
 No. 100NA, MEENANGKADU
 MASINAICKENPATTY, VALAPADY,
 SALEM-636103

LEASE APPLIED AREA:
 S.F.NO : 241/14 (Part)
 EXTENT : 1.00.0 HECT
 VILLAGE : MASINAICKENPATTI
 TALUK : VALAPADY
 DISTRICT : SALEM

INDEX

APPLIED LEASE AREA	
SAFETY BOUNDARY	
APPROACH ROAD	
TEMPORARY BENCH MARK	
CONTOUR LINE	
RESIDUAL TOP SOIL	
SHRUBS	
EXISTING PIT	
ROUGH STONE	

SURFACE PLAN
 PLAN SCALE 1: 1000

Prepared By:

P.VENKATESH, M.E.,
 MINE SURVEYOR
 INDIAN GLOBAL SURVEY
 No.214, 5th main Road, Anjenaya Block,
 Bellary Road, Bytarayanapuram,
 Bangalore - 560 092.

Checked By:

I DO HEREBY CERTIFY THAT THE PLATE HAS BEEN CHECKED BY ME AND IS CORRECT TO THE BEST OF MY KNOWLEDGE

Dr.S.KARUPPANNAN,M.Sc.,Ph.D.,
 GEO TECHNICAL MINING SOLUTIONS
 (NABET Accreditation & ISO Certified Company)
 No.1/213-B, Ground Floor, Natesan Complex,
 Oddapatti, Collectorate Post office,
 Dharmapuri - 636 705. Tamil Nadu, India.

நீர்வளத்துறை

அனுப்புநர்
செயற்பொறியாளர், நீவது.,
நிலநீர் கோட்டம்,
சேலம்-7.

பெறுநர்
துணை இயக்குநர்,
புவியியல் மற்றும் சுரங்கத்துறை,
சேலம்.

க.எண். /டிடிபிசி/நிநீகோ/சே/2022 / நாள். .2022.

அம்மையர்,

பொருள்: கனிமம் மற்றும் சுரங்கம் - சிறுவகைக்கனிமம் - சேலம் மாவட்டம் - திரு.பழனியப்பன், சேலம் என்பவர் மாண்புமைய பசுமை தீர்ப்பாயத்தில் வழக்கு எண்.211/2021(SZ)ன் படி வழக்கு தொடரப்பட்டது - கோரியது- வாழப்பாடி வட்டம், மாசிநாயக்கன்பட்டி கிராமத்தில் கல்குவாரி குத்தகை உரிமம் வழங்கப்பட்டுள்ளது - மேற்படி கிராமத்தில் நிலத்தடி நீர்மட்டம் பாதிப்பு குறித்து அறிக்கை அனுப்புதல் - தொடர்பாக.

- பார்வை: 1. மாண்புமைய பசுமை தீர்ப்பாயம் எண்.211/2021(SZ)ன் ஆணை நாள்.30.09.2021.
2. துணை இயக்குநர், புவியியல் மற்றும் சுரங்கத்துறை, சேலம் அவர்களின் ந.க.எண்.1242/2021/கனிமம்/சி/நாள்.18.02.2022.
3. உதவி இயக்குநர்(நி), நிலநீர் நிலவியல் உப கோட்டம், சேலம் அவர்களின் க.எண். /உஇ(நி)/நிநீகோ/சே/2022/தேதி: .03.2022.

சேலம் மாவட்டம், வாழப்பாடி வட்டம், மாசிநாயக்கன்பட்டி கிராமத்தில் பல குவாரிகள் செயல்படுவதால் சுற்றுப்புறச்சூழல் பாதிப்பு ஏற்படுவதாக தெரிவித்து திரு.பழனியப்பன் என்பவரால் தொடரப்பட்ட வழக்கு தொடர்பாக மாண்புமைய பசுமை தீர்ப்பாயம், சென்னை அவர்கள் அளித்த ஆணை பார்வை1ன்படி பார்வை2ல் காணும் துணை இயக்குநர், புவியியல் மற்றும் சுரங்கத்துறை, சேலம் அவர்கள் கோரிய நிலத்தடிநீர் பாதிப்புக் குறித்த அறிக்கை தொடர்பாக பார்வை 3ன்படி உதவி இயக்குநர்(நி), நிலநீர் நிலவியல் உப கோட்டம், சேலம் அவர்களால் களஆய்வு மேற்கொண்டு இப்பொருள் குறித்து கருத்துரு பின்வருமாறு சமர்ப்பிக்கப்படுகிறது.

சேலம் மாவட்டம், வாழப்பாடி வட்டம், மாசிநாயக்கன்பட்டி கிராமத்தில் 1) SF.No. 199/12ல் உள்ள திருமதி.D.லாவண்யா, 2) SF.No.243/1(Part)ல் உள்ள ஸ்ரீ பராசக்தி கிரஸர் பிரைவேட் லிமிடெட் 3) SF.No.8199/1(P)ல் உள்ள திருமதி.K.லீலா, 4) SF.No.241/14(Part)ல் உள்ள திரு.V.கோகுல்நாத் வாழப்பாடி ஆகிய 4 கல்குவாரிகள் இயங்கி வருகின்றன.

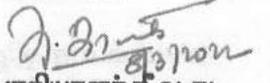
இதுதவிர நிலத்தடி நீர்வளத்துறையில் உள்ள மாதாந்திர நீர்மட்டளவு அறிக்கையின்படி இப்பகுதியின் நீர்மட்ட அளவானது சராசரியாக 12மீட்டர் முதல் 18மீட்டர் வரையிலான ஆழத்தில் உள்ளது.

மேலும் குறிப்பிட்ட குவாரியான SF.No.243/1(Part)ல் உள்ள M/s.Sri Parasakthi Crusher Pvt., Ltd., தவிர பிற குவாரிகள் அனைத்தும் பாறை அமைப்பானது நிலப்பரப்புக்கு மேல் அமைந்துள்ளதால் (Above Ground Level) இக்குவாரிகளில் சுரங்க செயல்பாடுகள் நிலப்பரப்பிற்கு மேல் (சராசரியாக 20 மீட்டர்) நடைபெறுகின்றன என்பது புலதணிக்கையில் இருந்து தெரியவருகிறது.

SF.No.243/1(Part)ல் உள்ள M/s.Sri Parasakthi Crusher Pvt., Ltd., குவாரியானது நிலத்திற்கு கீழ் பணிகளை மேற்கொண்டு சராசரியாக 18மீட்டர் ஆழம் சென்றுள்ளனர். தற்போது ஊற்றுநீர் மற்றும் மழைநீரால் கல்குவாரியில் தண்ணீர் தரைமட்டத்திலிருந்து 15 மீட்டர் ஆழத்தில் உள்ளது. இந்த குவாரியானது தனது குவாரி வேலைகளை 2020ம் ஆண்டு தற்காலிகமாக நிறுத்தியதாக புவியியல் மற்றும் சுரங்கத்துறைக்கு கடிதம் அனுப்பியுள்ளார். கல்குவாரிகளை சுற்றி வேலிகளை அமைத்துள்ளார் மற்றும் தற்பொழுது குவாரிப் பணிகள் ஏதும் நடைபெறவில்லை எனவும் களப்பணியில் தெரிய வருகிறது.

சேலம் மாவட்டம், வாழப்பாடி வட்டம், மாசிநாயக்கன்பட்டி கிராமத்தில் 1. 199/12ல் உள்ள திருமதி.D.லாவண்யா, 2. SF.No.8199/1(P)ல் உள்ள திருமதி.K.லீலா, 3. SF.No.241/14(Part)ல் உள்ள திரு.V.கோகுல்நாத் வாழப்பாடி ஆகிய குவாரிகள் நிலப்பரப்புக்கு மேல் குவாரி பணிகள் மேற்கொள்ள உள்ளதால் நிலத்தடிநீர் மட்டம் பாதிக்காது என்பதை தெரிவித்துக் கொள்ளப்படுகிறது.

SF.No.243/1(Part)ல் உள்ள M/s.Sri Parasakthi Crusher Pvt.,Ltd., கல்குவாரியில் குவாரிப் பணிகள் தோராயமாக 18மீட்டர் ஆழம் வரையில் சென்று உள்ளது. இக்குவாரி சுரங்கப்பணிகளை நிறுத்தியுள்ளதால் இதற்கு மேல் இந்த குவாரியில் பணிகள் நடக்காமல் இருப்பின் இந்த குவாரியாலும் நிலத்தடி நீர்மட்டம் பாதிக்காது எனத் தெரிவித்துக் கொள்ளப்படுகிறது.


செயற்பொறியாளர், ந.வ.து.,
Uth நிலநீர்கோட்டம்,
08-322 சேலம்-7.

Existing Quarries in Masinaickenpatti

Sl. No.	Name and adress of the lease	Located of the lease	Present Status	Regional Water Level	Remarks
1	Tmt.D.Lavanya W/o.Selvakumar, Door No.141/56, V.M.R.Naggar, Meyyanur, Salem - 636 004.	Masinaickenpatty, Valapady	Quarrying operation is above Ground Level	15m - 20m BGL (Below Ground Level)	Water Level is not affected.
2	Tvl.Sri Parasakthi Crusher Private Limited, represented by its Managing Director Thiru.P.Baskaran, S/o.Palaniappan, Varagampatti village, Masinaickenpatti Post, Valapady Taluk, Salem District.	Masinaickenpatty, Valapady	Mining operation is 18m above Ground Level	15m - 20m BGL (Below Ground Level)	1.At present the Water Level is not affected . 2.If there is no further quarrying operaton, the water level will not be affected.
3	Tmt.K.Neela,W/o.Karunan, No.5/156, E.B.Colony, Masinaickenpatti Post, Salem -636 103.	Masinaickenpatty, Valapady	Mining operation is 18m above Ground Level	15m - 20m BGL (Below Ground Level)	Water Level is not affected.
4	Thiru.G.Gokulnath,S/o.P.Baskaran, No.100NAMEenangadu, 5/156, E.B.Colony, Masinaickenpatti Post, Valapady Taluk, Salem -636 103.	Masinaickenpatty, Valapady	Mining operation is 18m above Ground Level	15m - 20m BGL (Below Ground Level)	Water Level is not affected.

Sunil
07/03/2011
Assistant Director(G),PWD.,
Ground Water Sub Division,
Salem-7.



ABSTRACT

Industries - Mines and Minerals - Tamil Nadu Minor Mineral Concession Rules, 1959 - Rule 7 amended to collect the cost of the minerals used for bonafide public purposes apart from Seigniorage fee - Cost of the minerals fixed for the year 2017-2018 - Orders - Issued.

Industries (MMC.2) Department

O. (D) No.107

Dated:06.07.2017
ஹேவிஎம்பி - ஆணி. 22,
திருவள்ளூர் ஆண்டு -2048

Read:

1. G.O. (Ms) No. 168, Industries (MMC.2) Department, Dated: 18.09.2012.
2. G.O. (D) No. 89, Industries (MMC.2) Department, Dated: 02.07.2013.
3. G.O. (D) No. 12, Industries (MMC.2) Department, Dated: 01.02.2014.
4. G.O.(D)No.137, Industries (MMC.2) Department, Dated: 10.09.2014.
5. G.O. (D) No. 214, Industries (MMC.2) Department, Dated: 03.11.2015.
6. G.O. (D) No. 27, Industries (MMC.2) Department, Dated: 24.02.2017.
7. From the Commissioner of Geology and Mining Letter Rc.No.10197/MM6/2012, Dated: 19.05.2017.

ORDER:

In the Government order first read above, the Government has amended Rule 7 of Tamil Nadu Minor Mineral Concession Rules, 1959 so as to enable the Government to collect the cost of the mineral along with seigniorage fee in order to avoid misuse of the concessions extended for bonafide public purposes under the said rule. Further, a Committee was constituted consisting of the Commissioner of Geology and Mining, the Chief Engineer (PWD) and the Chief Engineer (Highways) to arrive the cost of the minerals at quarry site and to recommend the same to the Government so as to include the cost of the minerals in the future concessions to be extended to user Departments under the said Rules.

2. In the Government Orders second to fifth read above, the Government fixed the cost of minerals for the years 2012-2013, 2013-2014, 2014-2015 and 2015-2016 respectively.

3. In the Government Order sixth read above, the Government fixed the cost of minerals for the year 2016-2017 as follows:

Sl. No.	Name of the Minor Mineral	Cost of the Mineral (Per cu.m.) (in Rs.)	Cost of the Mineral (per load of 6 cu.m.) (in Rs.)
(1)	(2)	(3)	(4)
1	Rough Stone (Only Raw Material)	325.00	1950.00
2	Gravel	137.00	822.00
3	Earth / Savudu	81.00	486.00

4. In the letter seventh read above, the Commissioner of Geology and Mining has informed that the Committee consisting of the Commissioner of Geology and Mining, the Joint Chief Engineer (Irrigation), PWD, WRO and the Superintending Engineer, Construction & Maintenance, Highways Department constituted under rule 7 of the Tamil Nadu Minor Mineral Concession Rules, 1959 has suggested the following rates as the cost of minor minerals excluding seigniorage fee at the quarry sites for the year 2017-2018:

Sl. No.	Name of the Minor Mineral	Cost of the Mineral (Per cu.m.)	Cost of the Mineral (Per Load of 6 cu.m.)
(1)	(2)	(3)	(4)
1.	Rough Stone (Only Raw Material)	371.00	2226.00
2.	Gravel	154.00	924.00
3.	Earth / Savudu	91.00	546.00

5. The Government carefully examined the recommendations of the Committee and the proposal of the Commissioner of Geology and Mining and has decided to increase the rates of the minerals at 15% over and above the rates fixed for the year 2016-2017 in the Government Order sixth read above and also rounding them to next higher ten rupees.

6. Accordingly, the Government fix the following rates as the cost of the minor minerals excluding seigniorage fee at the quarry site for the year 2017-2018 for the leases to be granted in the year 2017-2018 under the amended rule 7 of the Tamil Nadu Minor Mineral Concession Rules, 1959:

Sl. No.	Name of the Minor Mineral	Cost of the Mineral (Per cu.m.)	Cost of the Mineral (Per Load of 6 cu.m.)
		(Amount in Rupees)	
(1)	(2)	(3)	(4)
1.	Rough Stone (Only Raw Material)	380.00	2280.00
2.	Gravel	160.00	960.00
3.	Earth / Savudu	100.00	600.00

7. The rates fixed by the Government at para 6 above shall take effect from 01.04.2017.

8. This order issues with the concurrence of Finance(Industries) Department vide its U.O. No.28955/2017, Dated 06.06.2017.

(BY ORDER OF THE GOVERNOR)

ATULYA MISRA
PRINCIPAL SECRETARY TO GOVERNMENT

To
The Additional Chief Secretary to Government,
Highways and Minor Ports Department,
Secretariat, Chennai-9.

The Principal Secretary to Government,
Public Works Department, Secretariat, Chennai-9.

The Chief Engineer,
Public Works Department, Chepauk, Chennai-5.

The Chief Engineer,
Highways Department, Chepauk, Chennai-5.

The Commissioner of Geology and Mining,
Guindy, Chennai-32.

All the District Collectors (through Commissioner of Geology and Mining).

Copy to:

O/o. Hon'ble Minister (Industries), Chennai-9.

Finance (Industries) Department, Chennai-9.

Industries (OP.II) Department, Chennai-9.

// Forwarded / By order //

119
SECTION OFFICER
11/7/2017



ABSTRACT

Mines and Quarries - Minor Minerals - Amendment to the Tamil Nadu Minor Mineral Concession Rules, 1959 - Notification - Issued.

Industries (MME.1) Department

G.O. (Ms) No.183

Dated: 28.12.2017

சென்னை-13, மார்க்கட் 13,
திருவள்ளூர் ஆண்டு-2048

Read:

1. G.O.(Ms.) No.157, Industries (MMC.1) Department, dated 25.5.1998.
2. G.O.(Ms.) No.91, Industries (MMC.1) Department, dated 23.10.2002.
3. G.O.(Ms.) No.6, Industries (MMB.1) Department, dated 11.1.2011.
4. From the Commissioner of Geology and Mining, Letter Rc.No.1068/LC/2014, dated 25.09.2017 and 10.10.2017.

-0-

ORDER:

The Notification appended to this order will be published in the Tamil Nadu Government Gazette Extraordinary, dated 28.12.2017 and in the District Gazettes. The Works Manager, Government Central Press, Chennai-79, is requested to publish the Notification in the Tamil Nadu Government Gazette Extraordinary, dated 28.12.2017 and supply 25 copies of the Notification to this department and Commissioner of Geology and Mining, Chennai-32 and to all District Collectors.

2. The Director, Tamil Development and Information (Translation) Department, is requested to send the Tamil Translation of the Notification appended to this order to the Works Manager, Government Central Press, Chennai-79, for publishing in the Tamil Nadu Government Gazette and to the Collectors of all Districts for publishing it in the District Gazette immediately.

(BY ORDER OF THE GOVERNOR)

ATULYA MISRA
PRINCIPAL SECRETARY TO GOVERNMENT

To
 The Works Manager, Government Central Press, Chennai-79.
 The Director, Tamil Development & Information Department, Chennai-9
 The Commissioner of Geology and Mining, Guindy, Chennai-32.
 The Managing Director, Tamil Nadu Minerals Limited, Chepauk, Chennai-5.
 All District Collectors,
 All District Forest Officer, (through Principal Conservator of Forest), Chennai -15.
 The Accountant General, Chennai-18.
 Copy to:
 The Public Works Department, Chennai-9
 The Finance Department, Chennai-9
 The Law Department, Chennai-9
 All Section in Mining Wings, Industries Department, Chennai-9.
 The Industries (OP.II) Department, Chennai-9.
 SF/SCs.

// Forwarded / By order //

S. Vabanthrajan
28.12.17
SECTION OFFICER

**APPENDIX
NOTIFICATION**

In exercise of the powers conferred by sub-sections (1) and (1-A) of section 15 of the Mines and Minerals (Regulation and Development) Act, 1957 (Central Act 67 of 1957), the Governor of Tamil Nadu hereby makes the following amendments to the Tamil Nadu Minor Mineral Concession Rules, 1959.

AMENDMENTS

In the said Rules,-

(1) in rule 8, in sub-rule (6), in clause (c), in sub-clause (i), for the expression "which is payable at 10% of the lease amount or five thousand rupees whichever is greater", the expression "which is payable at twenty per cent of the lease amount or ten thousand rupees whichever is greater" shall be substituted;

(2) in rule 8-A, in sub-rule (9), in clause (b), for the expression "shall deposit as security ten per cent of the bid / tender amount for which the lease has been granted by the State Government or Rs.20,000/- (Rupees twenty thousand only) whichever is higher", the expression "shall deposit as security twenty per cent of the bid / tender amount for which the lease has been granted by the State Government or Rs.40,000 (Rupees forty thousand only) whichever is higher" shall be substituted;

(3) in rule 8-C, in sub-rule (5), in clause (b), for the expression "demand draft for a sum of Rs.20,000/- (Rupees twenty thousand only)", the expression "demand draft for a sum of Rs.40,000/- (Rupees forty thousand only)" shall be substituted;

(4) in rule 19-A,-

(i) in sub-rule (4), for the expression "a sum of Rs.5,000/- (Rupees five thousand only)", the expression "a sum of Rs.10,000/- (Rupees ten thousand only)" shall be substituted;

(ii) in sub-rule (14), in clause (ii), for the expression "a sum of Rs.20,000/- (Rupees twenty thousand only)", the expression "a sum of Rs.40,000/- (Rupees forty thousand only)" shall be substituted;

(5) in rule 22, for the expression "The amount of deposit shall not ordinarily exceed Rs.5,000", the expression "The amount of deposit shall not ordinarily exceed Rs.10,000/- (Rupees ten thousand only)" shall be substituted;

(6) for Appendix II, the following Appendix shall be substituted, namely:-

**"APPENDIX II
A. RATE OF SEIGNIORAGE FEE**

Serial Number	Name of the Minor Mineral	Rate of Seigniorage Fee per cubic metre (in Rupees)
(1)	(2)	(3)
1	Building and road construction stones other than granite	46.00
	(a) Rough stones including Khandas and boulders	59.00
	(b) Size reduced (broken or crushed) materials including metal jelly, ballast, millstone and hand chakais; and	
	(c) Laterites.	33.00

2	GRANITE (a) Black granite	3,859.00
	(b) Red, Pink, Grey, green, white or other coloured or multi coloured granites or any other rock suitable for use as ornamental and decorative stones.	2,321.00
3	Ordinary Sand	120.00
4	Earth and turf for raising bunds or filling purposes and ordinary clay including silt, brick, earth and tile clay that can be used for brick and tile manufacture and other potteries.	26.00
5	Limestone, Limeshell and Kankar that can be used in kilns for manufacture of lime required for use as building materials.	130.00
6	Pebbles and nodules of chalcedony, quartzite, flint, etc.	195.00
7	Steatite and other stones for use to make household utensils and carving.	52.00
8	All other minor minerals not herein specified.	30% (Thirty per cent of the local market value of the mineral at pit mouth)

B. RATE OF AREA ASSESSMENT

Serial Number	Name of the Minor Mineral	Rate of area assessment per hectare per annum (in Rupees)
(1)	(2)	(3)
1	For minerals specified in Sl.Nos.1 and 3 to 7 under the heading "A. Seigniorage Fee".	150.00
2	For minerals specified in Sl. No.2 under the heading "A. Seigniorage Fee".	300.00
3	For all other minor minerals not herein specified.	150.00

C. DEAD RENT

Serial Number	Name of the Minor Mineral	Rate of Dead rent per hectare per annum (in Rupees)
(1)	(2)	(3)
1	For minerals specified in Serial Number 2 (a) under the heading "A. Seigniorage Fee"	22,500.00
2	For minerals specified in Serial Number 2 (b) under the heading "A. Seigniorage Fee"	15,000.00
3	For minerals specified in Serial Numbers 1, 3 and 5 under the heading "A. Seigniorage Fee"	3,000.00
4	For minerals specified in Serial Numbers 4, 6 and 7 under the heading "A. Seigniorage Fee"	1,500.00
5	For all other minor minerals not herein specified.	1,500.00

D. PROSPECTING FEE FOR GRANITE

Serial Number	Name of the Granite	Rate of Prospecting fee /per hectare / per annum (in Rupees)
(1)	(2)	(3)
1	Dolerite type.	13,000.00
2	Other types of Granite.	6,500.00 "

ATULYA MISRA
PRINCIPAL SECRETARY TO GOVERNMENT

//True Copy//

S. Vasanthakumari
 SECTION OFFICER 28.12.11

ANNEXURE - 13



அனுப்புநர்

திரு மு.வரதராஜன்
வட்டாட்சியர்,
வாழப்பாடி.,

பெறுநர்

துணை இயக்குநர், சேலம்
புவியியல் மற்றும் சுரங்கத்துறை,
சேலம்.

திருவள்ளூர் ஆண்டு 2053/ ஸ்ரீபிலவ/ மாசி மாதம்
ந.க.எண்.59/2022/அ4 நாள்/டி.03.2022..

அம்மையர்,

பொருள்: கனிமம் மற்றும் சுரங்கம் - சிறுவகை கனிமம் - சேலம் மாவட்டம் - வாழப்பாடி வட்டம் - மாசிநாயக்கன்பட்டி கிராமம் - திரு.பழனியப்பன் என்பவர் மாண்புமே பசுமை தீர்ப்பாயம் வழக்கு எண்.211/2021(SZ) -ன்படி வழக்கு தொடரப்பட்டது - வாழப்பாடி வட்டம் மாசிநாயக்கன்பட்டி கிராமத்தில் குத்தகை உரிமம் வழங்கப்பட்டுள்ளது மேற்படி கிராமத்தில் 300 மீட்டர் சுற்றளவுக்குள் அங்கீகரிக்கப்பட்ட வீட்டு மனைகள்/கிராம நத்தம் மற்றும் ஆக்கிரமிப்புகள் இருக்கின்றதா என்பது குறித்த அறிக்கை கோரியது - அறிக்கை அனுப்புதல் - தொடர்பாக.

பார்வை: 1. துணை இயக்குநர் புவியியல் மற்றும் சுரங்கத்துறை சேலம் அவர்களின் ந.க.எண்.1242/2021/கனிமம்-சி நாள்.18.02.2022..
2. காரிப்பட்டி வருவாய் ஆய்வாளர் அறிக்கை நாள்.11.03.2022.

சேலம் மாவட்டம் வாழப்பாடி வட்டம் மாசிநாயக்கன்பட்டி கிராமத்தில் கல் குவாரிகள செயல்படுவதால் பாதிப்பு ஏற்படுவதாக தெரிவித்து மாண்புமே பசுமை தீர்ப்பாயம் சென்னை திரு.பழனியப்பன் என்பவரால் வழக்கு தொடரப்பட்டது தொடர்பாக பார்வையில் காணும் மாண்புமே பசுமை தீர்ப்பாயம் வழக்கு எண்.211/2021(SZ) ஆணை நாள்.30.09.2021ன்படி கூட்டு குழுவினை நியமனம் செய்து அறிக்கை சமர்ப்பிக்க உத்தரவிடப்பட்டதின் பேரில் பார்வை 1ல் மாசிநாயக்கன்பட்டி கிராமத்தில் 300 மீட்டர் சுற்றளவுக்குள் அங்கீகரிக்கப்பட்ட வீட்டு மனைகள்/கிராம நத்தம் மற்றும் ஆக்கிரமிப்புகள் தொடர்பாக அறிக்கை கோரியதின் பேரில் பார்வை 2ல் காரிப்பட்டி வருவாய் ஆய்வாளர் அளித்துள்ள அறிக்கையின் அடிப்படையில் எனது அறிக்கையினை கீழ்க்கண்டவாறு சமர்ப்பித்துக்கொள்கிறேன்.

1.நீலாகர்ணன் கல்குவாரி

வ.எண்	புல எண்	வகைபாடு	மொத்த விஸ்தீரணம்	அனுமதி பெற்ற பரப்பு	வீடுகளின் விபரம் / தன்மை	உரிமையாளர் பெயர்கள்	குவாரிகளிலிருந்து வீடுகள் அமைந்துள்ள தூரம் (மீட்டர்)
1.	199/1	குன்று	49.83.0	1.00.0	1) தார்கு வீடு	பெருமாள் த/ பெ துரைசாமி	192.8 மீட்டர்

					2) தார்க் வீடு	வேணுகோபால் த/பெ துரைசாமி	210 மீட்டர்
					3) தார்க் வீடு	குமரேசன் த/பெ பழனி	275 மீட்டர்
2	199/1	குன்று	49.83.0	1.00.0	4) வில்லை வீடு	பெருமாள் த/பெ துரைசாமி	172 மீட்டர்
					5) வில்லை வீடு	வேணுகோபால் த/பெ துரைசாமி	190 மீட்டர்
					6) வில்லை வீடு	முருகேசன் த/பெ பழனி	270 மீட்டர்

2.செல்வகுமார் கல்குவாரி

வ.எண்	புல எண்	வகைபாடு	மொத்த விஸ்தீரணம்	அனுமதி பெற்ற பரப்பு	வீடுகளின் விபரம் /தன்மை	உரிமையாளர் பெயர்கள்	குவாரிகளிலிருந்து வீடுகள் அமைந்துள்ள தூரம் (மீட்டர்)
1.	199/1	குன்று	49.83.0	3.00.0	1) தார்க் வீடு	மாதேஸ்வரன் த/பெ கந்தசாமி	குவாரியின் அனுமதி பெற்ற பரப்பில் அமைந்துள்ளது
2	199/1	குன்று	49.83.0	1.00.0	2) வில்லை வீடு	கணேசன் த/பெ கந்தசாமி	குவாரியின் அனுமதி பெற்ற பரப்பில் அமைந்துள்ளது

3.கோகுல்நாத் கல்குவாரி

வ.எண்	புல எண்	வகைபாடு	மொத்த விஸ்தீரணம்	அனுமதி பெற்ற பரப்பு	வீடுகளின் விபரம் / தன்மை	உரிமையாளர் பெயர்கள்	குவாரிகளிலிருந்து வீடுகள் அமைந்துள்ள தூரம் (மீட்டர்)
1.	241/14	குன்று	7.03.5	1.00.0	1) தார்க் வீடு	பழனியப்பன் த/பெ பொன்னுசாமி	187.4 மீட்டர்
2	241/14	குன்று	7.03.5	1.00.0	2) தார்க் வீடு	மாதம்மாள் க/பெ லட்சுமணன்	178.6 மீட்டர்

3	241/14	குன்று	7.03.5	1.00.0	3) தார்கு வீடு	துரைவதி க/பெ ரவி	174.8 மீட்டர்
4	241/14	குன்று	7.03.5	1.00.0	4) தார்கு வீடு	மலர் க/பெ சின்னப்பன்	173.8 மீட்டர்
5	241/14	குன்று	7.03.5	1.00.0	5) தார்கு வீடு	வேலன் த/பெ பொன்னுசாமி	112.7 மீட்டர்
6	241/14	குன்று	7.03.5	1.00.0	6) தார்கு வீடு	கோவிந்தன் த/ பெ முனியப்பன்	95.6 மீட்டர்
7	241/14	குன்று	7.03.5	1.00.0	7) தார்கு வீடு	சின்னதாலி க/ பெ குட்டபழனியப் பன்	38 மீட்டர்
8	241/14	குன்று	7.03.5	1.00.0	8) தார்கு வீடு	முருகன் த/பெ பொன்னுசாமி	36 மீட்டர்
9	241/14	குன்று	7.03.5	1.00.0	9) தார்கு வீடு	வெங்கடாசலம் த/பெ அண்ணாமலை டையாச்சி	71 மீட்டர்
10	241/14	குன்று	7.03.5	1.00.0	10) தார்கு வீடு	புவனேஸ்வரி க/பெ சீனிவாசன்	177.4 மீட்டர்
11	241/14	குன்று	7.03.5	1.00.0	11) தார்கு வீடு	ரங்கநாதன் த/ பெ சின்னபடையாச் சி	135 மீட்டர்
12	241/14	குன்று	7.03.5	1.00.0	12) தார்கு வீடு	பெரியசாமி த/ பெ அழகியப்பன்	183 மீட்டர்
13	241/14	குன்று	7.03.5	1.00.0	13) தார்கு வீடு	ரங்கநாதன் த/ பெ சின்னபடையாச் சி	187 மீட்டர்
14	241/14	குன்று	7.03.5	1.00.0	14) வில்லை வீடு	ரவி த/பெ கைலக்கவுண்டர்	123 மீட்டர்
15	241/14	குன்று	7.03.5	1.00.0	15) வில்லை வீடு	தியாகராஜன் த/ பெ முனியப்பன்	219 மீட்டர்

16	241/14	குன்று	7.03.5	1.00.0	16) வில்லை வீடு	முருகேசன் த/பெ வைத்தி	199.4 மீட்டர்
17	241/14	குன்று	7.03.5	1.00.0	17) வில்லை வீடு	கோவிந்தம்மாள் க/பெ கோவிந்தராஜ்	194.4 மீட்டர்
18	241/14	குன்று	7.03.5	1.00.0	18) வில்லை வீடு	கோவிந்தராஜ் த/பெ ராமசாமி	120.8 மீட்டர்
19	241/14	குன்று	7.03.5	1.00.0	19) வில்லை வீடு	சீனி த/பெ ராமசாமி	110.7 மீட்டர்
20	241/14	குன்று	7.03.5	1.00.0	20) அட்டை வீடு	சீனி த/பெ ராமசாமி	110.7 மீட்டர்
21	241/14	குன்று	7.03.5	1.00.0	21) அட்டை வீடு	குண்மணி க/பெ செல்லமுத்து	177.4 மீட்டர்
22	241/14	குன்று	7.03.5	1.00.0	22) அட்டை வீடு	கோவிந்தராஜ் த/பெ முனியப்பன்	87.6 மீட்டர்
23	241/14	குன்று	7.03.5	1.00.0	23) அட்டை வீடு	சின்னப்பன் த/பெ வைத்தி	180 மீட்டர்
24	241/14	குன்று	7.03.5	1.00.0	24) அட்டை வீடு	பரமசிவம் த/பெ வைத்தி	183 மீட்டர்
25	241/14	குன்று	7.03.5	1.00.0	25) வில்லை வீடு	மாதேஸ்வரன் த/பெ குப்பன்	294.2 மீட்டர்
26	241/14	குன்று	7.03.5	1.00.0	26) வில்லை வீடு	சிவக்குமார் த/பெ ராயப்பன்	273.2 மீட்டர்
27	241/14	குன்று	7.03.5	1.00.0	27) குடிசை வீடு	பார்வதி க/பெ முனிசாமி	277.4 மீட்டர்

4.பராசக்தி கல்குவாரி

வ. எண்	புல எண்	வகைபாடு	மொத்த விஸ்தீரணம்	அனுமதி பெற்ற பரப்பு	வீடுகளின் விபரம் / தன்மை	உரிமையாளர் பெயர்கள்	குவாரிகளிலிருந்து வீடுகள் அமைந்துள்ள தூரம் (மீட்டர்)
1.	243/1	ரயத்து புஞ்சை	3.35.0	1.37.0	1) தார்கு வீடு	சேட்டு த/பெ சின்னப்பன்	240 மீட்டர்
2	243/1	ரயத்து புஞ்சை	3.35.0	1.37.0	2) தார்கு வீடு	தங்கராஜ் த/பெ கந்தசாமி	218.6 மீட்டர்
3	243/1	ரயத்து புஞ்சை	3.35.0	1.37.0	3) தார்கு வீடு	பரமேஸ் த/பெ வெங்கடாசலம்	224 மீட்டர்

	1	புஞ்சை			வீடு		
4	243/ 1	ரயத்து புஞ்சை	3.35.0	1.37.0	4) தாரசு வீடு	முருகன் த/பெ பொன்னுசாமி	202 மீட்டர்
5	243/ 1	ரயத்து புஞ்சை	3.35.0	1.37.0	5) வில்லை வீடு	ஏழுமலை த/பெ கந்தசாமி	206 மீட்டர்
6	243/ 1	ரயத்து புஞ்சை	3.35.0	1.37.0	6) வில்லை வீடு	காசி ராஜா த/ பெ ஆறுமுகம்	202 மீட்டர்
7	243/ 1	ரயத்து புஞ்சை	3.35.0	1.37.0	7) வில்லை வீடு	சுப்ரமணி த/பெ வெள்ளைக்கவு ண்டர்	302 மீட்டர்
8	243/ 1	ரயத்து புஞ்சை	3.35.0	1.37.0	8) வில்லை வீடு	ஆறுமுகம் த/பெ பச்சியநாடார்	218.6 மீட்டர்
9	243/ 1	ரயத்து புஞ்சை	3.35.0	1.37.0	9) வில்லை வீடு	ஆறுமுகம் த/பெ முத்து	202 மீட்டர்
10	243/ 1	ரயத்து புஞ்சை	3.35.0	1.37.0	10) அட்டை வீடு	தரமலிங்கம் த/ பெ அங்கமுத்து	88 மீட்டர்
11	243/ 1	ரயத்து புஞ்சை	3.35.0	1.37.0	11) அட்டை வீடு	மாது த/பெ குப்புசாமி	143 மீட்டர்
12	243/ 1	ரயத்து புஞ்சை	3.35.0	1.37.0	12) அட்டை வீடு	துரை த/பெ குப்பன்	142 மீட்டர்
13	243/ 1	ரயத்து புஞ்சை	3.35.0	1.37.0	13) அட்டை வீடு	பெருமாள் த/பெ வெள்ளைக்கவுண் டர்	179.4 மீட்டர்
14	243/ 1	ரயத்து புஞ்சை	3.35.0	1.37.0	14) அட்டை வீடு	காசி ராஜா த/ பெ ஆறுமுகம்	244.8 மீட்டர்
15	243/ 1	ரயத்து புஞ்சை	3.35.0	1.37.0	15) அட்டை வீடு	பெருமாள் த/பெ குப்புசாமி	128.7 மீட்டர்
16	243/ 1	ரயத்து புஞ்சை	3.35.0	1.37.0	16) கூரை வீடு	சித்தேஸ் த/பெ குழந்தை	93 மீட்டர்
17	243/ 1	ரயத்து புஞ்சை	3.35.0	1.37.0	17) கூரை வீடு	சின்னப்பையன் த/பெ வெள்ளைக்கவுண் டர்	92.8 மீட்டர்

18	243/ 1	ரயத்து புஞ்சை	3,35.0	1,37.0	18) கூரை வீடு	மூர்த்தி த/பெ முத்து	189 மீட்டர்
19	243/ 1	ரயத்து புஞ்சை	3,35.0	1,37.0	19) கோயில்	மாரியம்மன் கோயில் வரகம்பாடி	288 மீட்டர்
20	243/ 1	ரயத்து புஞ்சை	3,35.0	1,37.0	20)பள்ளிக் கூடம்	ஊராட்சி ஒன்றிய நடுநிலைப்பள்ளி வரகம்பாடி	286.8 மீட்டர்

மேற்கண்ட பட்டியலின்படி தாரசு வீடுகள் வில்லை வீடுகள் அட்டை வீடுகள் கூரை வீடுகள் என மொத்தம் 53 வீடுகள் அமைந்துள்ளன மேலும் அட்டவணை 4 ல் வரிசை எண்.1,2,3,5,6,18,19 மற்றும் 20 ஆகிய இனங்கள் சேலம் வட்டம் வரகம்பாடி குக்கிராமம் உடையாப்பட்டி பஞ்சாயத்துக்கு உட்பட்டதாகும் மேலும் குவாரியை சுற்றி அமைந்துள்ள மேற்கண்ட வீடுகள் யாவும் பண்ணை வீடுகளாகவே அமைந்துள்ளன. இந்த குடியிருப்புகள் அனைத்தும் அங்கீகரிக்கப்படாத வீடுகளாகவே உள்ளன என்பதை பணிவுடன் தெரிவித்துக்கொள்கிறேன். மேலும் மேற்கண்ட குவாரிகளை சுற்றி அமைந்துள்ள பட்டா நிலங்களையோ அல்லது அரசு நத்தம் புறம்போக்கு நிலங்களில் ஆக்கிரமிப்பு ஏதுமில்லை என்பதை தெரிவித்துக்கொள்கிறேன். மேலும் இத்துடன் காரிப்பட்டி வருவாய் ஆய்வாளர் அறிக்கை, குவாரியின் வரைப்படம் மற்றும் கிராம கணக்குகள் ஆகியவற்றின் இணைத்தனுப்பியுள்ளேன் என்பதைப் பணிவுடன் தெரிவித்துக் கொள்கிறேன்.

இணைப்பு.மேற்க்கண்டவாறு.

வ.உ.அ.சியா
வாழப்பாடி

படி 1.மாவட்ட வருவாய் அலுவலர் சேலம் அலுவலகத்துக்கு தகவலுக்காக பணிந்தனுப்பப்படுகிறது.
2.மாவட்ட ஆட்சித்தலைவர் சேலம் அவர்களுக்கு தகவலுக்காக பணிந்தனுப்பப்படுகிறது.

வருவாய் ஆய்வாளர் அலுவலகம்
காரிப்பட்டி

பணிநிறுத்தப்படுகிறது

சேலம் மாவட்டம் வாழப்பாடி வட்டம் மாசிநாயக்கன்பட்டி கிராமத்தில் கல் குவாரிகள் செயல்படுவதால் பாதிப்பு ஏற்படுவதாக தெரிவித்து மாண்புமையான பசுமை தீர்ப்பாயம் சென்னை திரு.பழனியப்பன் என்பவரால் வழக்கு தொடரப்பட்டது தொடர்பாக பார்வையில் காணும் மாண்புமையான பசுமை தீர்ப்பாயம் வழக்கு எண்.211/2021(SZ) ஆணை நாள்.30.09.2021ன்படி கூட்டு குழுவினை நியமனம் செய்து அறிக்கை சமர்ப்பிக்க உத்தரவிடப்பட்டதின் பேரில் பார்வை 1ல் மாசிநாயக்கன்பட்டி கிராமத்தில் 300 மீட்டர் சுற்றளவுக்குள் அங்கீகரிக்கப்பட்ட வீட்டு மனைகள்/கிராம நத்தம் மற்றும் ஆக்கிரமிப்புகள் தொடர்பாக அறிக்கை கோரியதின் பேரில் மாசிநாயக்கன்பட்டி கிராம நிர்வாக அலுவலரின் வாக்குமூலத்தை பெற்றும் தலத்தணிக்கை மற்றும் விசாரணை செய்தும் எனது அறிக்கையினை கீழ்க்கண்டவாறு சமர்ப்பித்துக்கொள்கிறேன்.

1.நீலாகர்ணன் கல்குவாரி

வ.எண்	புல எண்	வகைபாடு	மொத்த விஸ்தீரணம்	அனுமதி பெற்ற பரப்பு	வீடுகளின் விபரம் / தன்மை	உரிமையாளர் பெயர்கள்	குவாரிகளிலிருந்து வீடுகள் அமைந்துள்ள தூரம் (மீட்டர்)
1.	199/1	குன்று	49.83.0	1.00.0	1) தார்க் வீடு	பெருமாள் த/பெ துரைசாமி	192.8 மீட்டர்
					2) தார்க் வீடு	வேணுகோபால் த/பெ துரைசாமி	210 மீட்டர்
					3) தார்க் வீடு	குமரேசன் த/பெ பழனி	275 மீட்டர்
2	199/1	குன்று	49.83.0	1.00.0	4) வில்லை வீடு	பெருமாள் த/பெ துரைசாமி	172 மீட்டர்
					5) வில்லை வீடு	வேணுகோபால் த/பெ துரைசாமி	190 மீட்டர்
					6) வில்லை வீடு	முருகேசன் த/பெ பழனி	270 மீட்டர்

2.செல்வகுமார் கல்குவாரி

வ.எண்	புல எண்	வகைபாடு	மொத்த விஸ்தீரணம்	அனுமதி பெற்ற	வீடுகளின் விபரம்	உரிமையாளர் பெயர்கள்	குவாரிகளிலிருந்து வீடுகள்
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ண்				பரப்பு	/தன்மை		அமைந்துள்ள தூரம் (மீட்டர்)
1.	199/1	குன்று	49.83.0	3.00.0	1) தார்க் வீடு	மாதேஸ்வரன் த/பெ கந்தசாமி	குவாரியின் அனுமதி பெற்ற பரப்பில் அமைந்துள்ளது
2	199/1	குன்று	49.83.0	1.00.0	2) வில்லை வீடு	கணேசன் த/பெ கந்தசாமி	குவாரியின் அனுமதி பெற்ற பரப்பில் அமைந்துள்ளது

3.கோகுல்நாத் கல்குவாரி

வ. எண்	புல எண்	வகைபாடு	மொத்த விஸ்தீரணம்	அனுமதி பெற்ற பரப்பு	வீடுகளின் விபரம் / தன்மை	உரிமையாளர் பெயர்கள்	குவாரிகளிலிருந்து வீடுகள் அமைந்துள்ள தூரம் (மீட்டர்)
1.	241/14	குன்று	7.03.5	1.00.0	1) தார்க் வீடு	பழனியப்பன் த/பெ பொன்னுசாமி	187.4 மீட்டர்
2	241/14	குன்று	7.03.5	1.00.0	2) தார்க் வீடு	மாதம்மாள் க/பெ லட்சுமணன்	178.6 மீட்டர்
3	241/14	குன்று	7.03.5	1.00.0	3) தார்க் வீடு	துரைவதி க/பெ ரவி	174.8 மீட்டர்
4	241/14	குன்று	7.03.5	1.00.0	4) தார்க் வீடு	மலர் க/பெ சின்னப்பன்	173.8 மீட்டர்
5	241/14	குன்று	7.03.5	1.00.0	5) தார்க் வீடு	வேலன் த/பெ பொன்னுசாமி	112.7 மீட்டர்
6	241/14	குன்று	7.03.5	1.00.0	6) தார்க் வீடு	கோவிந்தன் த/பெ முனியப்பன்	95.6 மீட்டர்
7	241/14	குன்று	7.03.5	1.00.0	7) தார்க் வீடு	சின்னதாலி க/பெ குட்டபழனியப்பன்	38 மீட்டர்
8	241/14	குன்று	7.03.5	1.00.0	8) தார்க் வீடு	முருகன் த/பெ பொன்னுசாமி	36 மீட்டர்

9	241/14	குன்று	7.03.5	1.00.0	9) தார்க வீடு	வெங்கடாசலம் த/பெ அண்ணாமலைபடையாச்சி	71 மீட்டர்
10	241/14	குன்று	7.03.5	1.00.0	10) தார்க வீடு	புவனேஸ்வரி க/பெ சீனிவாசன்	177.4 மீட்டர்
11	241/14	குன்று	7.03.5	1.00.0	11) தார்க வீடு	ரங்கநாதன் த/பெ சின்னபடையாச்சி	135 மீட்டர்
12	241/14	குன்று	7.03.5	1.00.0	12) தார்க வீடு	பெரியசாமி த/பெ அழகியப்பன்	183 மீட்டர்
13	241/14	குன்று	7.03.5	1.00.0	13) தார்க வீடு	ரங்கநாதன் த/பெ சின்னபடையாச்சி	187 மீட்டர்
14	241/14	குன்று	7.03.5	1.00.0	14) வில்லை வீடு	ரவி த/பெ கைலக்கவுண்டர்	123 மீட்டர்
15	241/14	குன்று	7.03.5	1.00.0	15) வில்லை வீடு	தியாகராஜன் த/பெ முனியப்பன்	219 மீட்டர்
16	241/14	குன்று	7.03.5	1.00.0	16) வில்லை வீடு	முருகேசன் த/பெ வைத்தி	199.4 மீட்டர்
17	241/14	குன்று	7.03.5	1.00.0	17) வில்லை வீடு	கோவிந்தம்மாள் க/பெ கோவிந்தராஜ்	194.4 மீட்டர்
18	241/14	குன்று	7.03.5	1.00.0	18) வில்லை வீடு	கோவிந்தராஜ் த/பெ ராமசாமி	120.8 மீட்டர்
19	241/14	குன்று	7.03.5	1.00.0	19) வில்லை வீடு	சீனி த/பெ ராமசாமி	110.7 மீட்டர்
20	241/14	குன்று	7.03.5	1.00.0	20) அட்டை வீடு	சீனி த/பெ ராமசாமி	110.7 மீட்டர்
21	241/14	குன்று	7.03.5	1.00.0	21) அட்டை வீடு	குண்மணி க/பெ செல்லமுத்து	177.4 மீட்டர்
22	241/14	குன்று	7.03.5	1.00.0	22) அட்டை வீடு	கோவிந்தராஜ் த/பெ முனியப்பன்	87.6 மீட்டர்

23	241/14	குன்று	7.03.5	1.00.0	23) அட்டை வீடு	சின்னப்பன் த/பெ வைத்தி	180 மீட்டர்
24	241/14	குன்று	7.03.5	1.00.0	24) அட்டை வீடு	பரமசிவம் த/பெ வைத்தி	183 மீட்டர்
25	241/14	குன்று	7.03.5	1.00.0	25) வில்லை வீடு	மாதேஸ்வரன் த/பெ குப்பன்	294.2 மீட்டர்
26	241/14	குன்று	7.03.5	1.00.0	26) வில்லை வீடு	சிவக்குமார் த/பெ ராயப்பன்	273.2 மீட்டர்
27	241/14	குன்று	7.03.5	1.00.0	27) குடிசை வீடு	பார்வதி க/பெ முனிசாமி	277.4 மீட்டர்

4.பராசக்தி கல்குவாரி

வ. எண்	புல எண்	வகைபாடு	மொத்த விஸ்தீரணம்	அனுமதி பெற்ற பரப்பு	வீடுகளின் விபரம் / தன்மை	உரிமையாளர் பெயர்கள்	குவாரிகளிலிருந்து வீடுகள் அமைந்துள்ள தூரம் (மீட்டர்)
1.	243/1	ரயத்து புஞ்சை	3.35.0	1.37.0	1) தார்க வீடு	சேட்டு த/பெ சின்னப்பன்	240 மீட்டர்
2	243/1	ரயத்து புஞ்சை	3.35.0	1.37.0	2) தார்க வீடு	தங்கராஜ் த/பெ கந்தசாமி	218.6 மீட்டர்
3	243/1	ரயத்து புஞ்சை	3.35.0	1.37.0	3) தார்க வீடு	பரமேஸ் த/பெ வெங்கடாசலம்	224 மீட்டர்
4	243/1	ரயத்து புஞ்சை	3.35.0	1.37.0	4) தார்க வீடு	முருகன் த/பெ பொன்னுசாமி	202 மீட்டர்
5	243/1	ரயத்து புஞ்சை	3.35.0	1.37.0	5) வில்லை வீடு	ஏழுமலை த/பெ கந்தசாமி	206 மீட்டர்
6	243/1	ரயத்து புஞ்சை	3.35.0	1.37.0	6) வில்லை வீடு	காசி ராஜா த/பெ ஆறுமுகம்	202 மீட்டர்
7	243/1	ரயத்து புஞ்சை	3.35.0	1.37.0	7) வில்லை வீடு	சுப்ரமணி த/பெ வெள்ளைக்கவுண்டர்	302 மீட்டர்
8	243/1	ரயத்து புஞ்சை	3.35.0	1.37.0	8) வில்லை வீடு	ஆறுமுகம் த/பெ பச்சியநாடார்	218.6 மீட்டர்
9	243/1	ரயத்து புஞ்சை	3.35.0	1.37.0	9) வில்லை வீடு	ஆறுமுகம் த/பெ முத்து	202 மீட்டர்

10	243/ 1	ரயத்து பஞ்சை	3.35.0	1.37.0	10) அட்டை வீடு	தரமலிங்கம் த/ பெ அங்கமுத்து	88 மீட்டர்
11	243/ 1	ரயத்து பஞ்சை	3.35.0	1.37.0	11) அட்டை வீடு	மாது த/பெ குப்புசாமி	143 மீட்டர்
12	243/ 1	ரயத்து பஞ்சை	3.35.0	1.37.0	12) அட்டை வீடு	துரை த/பெ குப்பன்	142 மீட்டர்
13	243/ 1	ரயத்து பஞ்சை	3.35.0	1.37.0	13) அட்டை வீடு	பெருமாள் த/பெ வெள்ளைகவுண்டர்	179.4 மீட்டர்
14	243/ 1	ரயத்து பஞ்சை	3.35.0	1.37.0	14) அட்டை வீடு	காசி ராஜா த/ பெ ஆறுமுகம்	244.8 மீட்டர்
15	243/ 1	ரயத்து பஞ்சை	3.35.0	1.37.0	15) அட்டை வீடு	பெருமாள் த/பெ குப்புசாமி	128.7 மீட்டர்
16	243/ 1	ரயத்து பஞ்சை	3.35.0	1.37.0	16) கூரை வீடு	சித்தேஸ் த/பெ குழந்தை	93 மீட்டர்
17	243/ 1	ரயத்து பஞ்சை	3.35.0	1.37.0	17) கூரை வீடு	சின்னப்பையன் த/பெ வெள்ளைகவுண்டர்	92.8 மீட்டர்
18	243/ 1	ரயத்து பஞ்சை	3.35.0	1.37.0	18) கூரை வீடு	மூர்த்தி த/பெ முத்து	189 மீட்டர்
19	243/ 1	ரயத்து பஞ்சை	3.35.0	1.37.0	19) கோயில்	மாரியம்மன் கோயில் வரகம்பாடி	288 மீட்டர்
20	243/ 1	ரயத்து பஞ்சை	3.35.0	1.37.0	20) பள்ளிக் கூடம்	ஊராட்சி ஒன்றிய நடுநிலைப்பள்ளி வரகம்பாடி	286.8 மீட்டர்

மேற்கண்ட பட்டியலின்படி தாசு வீடுகள் வில்லை வீடுகள் அட்டை வீடுகள் கூரை வீடுகள் என மொத்தம் 53 வீடுகள் அமைந்துள்ளன மேலும் அட்டவணை 4 ல் வரிசை எண்.1,2,3,5,6,18,19 மற்றும் 20 ஆகிய இனங்கள் சேலம் வட்டம் வரகம்பாடி குக்கிராமம் உடையாப்பட்டி பஞ்சாயத்துக்கு உட்பட்டதாகும் மேலும் குவாரியை சுற்றி அமைந்துள்ள மேற்கண்ட வீடுகள் யாவும் பண்ணை வீடுகளாகவே அமைந்துள்ளன. இந்த குடியிருப்புகள் அனைத்தும் அங்கீகரிக்கப்படாத வீடுகளாகவே உள்ளன என்பதை பணிவுடன்

சேலம் மாவட்டம் வாழப்பாடி வட்டம் மாசிநாயக்கன்பட்டி கிராம நிர்வாக அலுவலராகிய நான் கொடுக்கும் வாக்குமூலம்.

ஆஜர்,

சேலம் மாவட்டம் வாழப்பாடி வட்டம் மாசிநாயக்கன்பட்டி கிராமத்தில் கல் குவாரிகள் செயல்படுவதால் பாதிப்பு ஏற்படுவதாக தெரிவித்து மாண்புமே பசுமை தீர்ப்பாயம் சென்னை திரு.பழனியப்பன் என்பவரால் வழக்கு தொடரப்பட்டது தொடர்பாக பார்வையில் காணும் மாண்புமே பசுமை தீர்ப்பாயம் வழக்கு எண்.211/2021(SZ) ஆணை நாள்.30.09.2021ன்படி கூட்டு குழுவினை நியமனம் செய்து அறிக்கை சமர்ப்பிக்க உத்தரவிடப்பட்டதின் பேரில் பார்வை 1ல் மாசிநாயக்கன்பட்டி கிராமத்தில் 300 மீட்டர் சுற்றளவுக்குள் அங்கீகரிக்கப்பட்ட வீட்டு மனைகள்/கிராம நத்தம் மற்றும் ஆக்கிரமிப்புகள் தொடர்பாக அறிக்கை கோரியதின் பேரில் மாசிநாயக்கன்பட்டி கிராம நிர்வாக அலுவலரின் வாக்குமூலத்தை பெற்றும் தலத்தணிக்கை மற்றும் விசாரணை செய்தும் எனது அறிக்கையினை கீழ்க்கண்டவாறு சமர்ப்பித்துக்கொள்கிறேன்.

1.நீலாகர்ணன் கல்குவாரி

வ.எண்	புல எண்	வகைபாடு	மொத்த விஸ்தீரணம்	அனுமதி பெற்ற பரப்பு	வீடுகளின் விபரம் / தன்மை	உரிமையாளர் பெயர்கள்	குவாரிகளிலிருந்து வீடுகள் அமைந்துள்ள தூரம் (மீட்டர்)
1.	199/1	குன்று	49.83.0	1.00.0	1) தார்க் வீடு	பெருமாள் த/பெ துரைசாமி	192.8 மீட்டர்
					2) தார்க் வீடு	வேணுகோபால் த/பெ துரைசாமி	210 மீட்டர்
					3) தார்க் வீடு	குமரேசன் த/பெ பழனி	275 மீட்டர்
2	199/1	குன்று	49.83.0	1.00.0	4) வில்லை வீடு	பெருமாள் த/பெ துரைசாமி	172 மீட்டர்
					5) வில்லை வீடு	வேணுகோபால் த/பெ துரைசாமி	190 மீட்டர்
					6) வில்லை வீடு	முருகேசன் த/பெ பழனி	270 மீட்டர்

2.செல்வகுமார் கல்குவாரி

வ.எண்	புல எண்	வகைபாடு	மொத்த விஸ்தீரணம்	அனுமதி பெற்ற	வீடுகளின் விபரம்	உரிமையாளர் பெயர்கள்	குவாரிகளிலிருந்து வீடுகள்
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ண்				பரப்பு	/தன்மை		அமைந்துள்ள தூரம் (மீட்டர்)
1.	199/1	குன்று	49.83.0	3.00.0	1) தார்க் வீடு	மாதேஸ்வரன் த/பெ கந்தசாமி	குவாரியின் அனுமதி பெற்ற பரப்பில் அமைந்துள்ளது
2	199/1	குன்று	49.83.0	1.00.0	2) வில்லை வீடு	கணேசன் த/பெ கந்தசாமி	குவாரியின் அனுமதி பெற்ற பரப்பில் அமைந்துள்ளது

3.கோகுல்நாத் கல்குவாரி

வ. எண்	புல எண்	வகைபாடு	மொத்த விஸ்தீரணம்	அனுமதி பெற்ற பரப்பு	வீடுகளின் விபரம் / தன்மை	உரிமையாளர் பெயர்கள்	குவாரிகளிலிருந்து வீடுகள் அமைந்துள்ள தூரம் (மீட்டர்)
1.	241/14	குன்று	7.03.5	1.00.0	1) தார்க் வீடு	பழனியப்பன் த/பெ பொன்னுசாமி	187.4 மீட்டர்
2	241/14	குன்று	7.03.5	1.00.0	2) தார்க் வீடு	மாதம்மாள் க/பெ லட்சுமணன்	178.6 மீட்டர்
3	241/14	குன்று	7.03.5	1.00.0	3) தார்க் வீடு	துரைவதி க/பெ ரவி	174.8 மீட்டர்
4	241/14	குன்று	7.03.5	1.00.0	4) தார்க் வீடு	மலர் க/பெ சின்னப்பன்	173.8 மீட்டர்
5	241/14	குன்று	7.03.5	1.00.0	5) தார்க் வீடு	வேலன் த/பெ பொன்னுசாமி	112.7 மீட்டர்
6	241/14	குன்று	7.03.5	1.00.0	6) தார்க் வீடு	கோவிந்தன் த/பெ முனியப்பன்	95.6 மீட்டர்
7	241/14	குன்று	7.03.5	1.00.0	7) தார்க் வீடு	சின்னதாலி க/பெ குட்டபழனியப்பன்	38 மீட்டர்
8	241/14	குன்று	7.03.5	1.00.0	8) தார்க் வீடு	முருகன் த/பெ பொன்னுசாமி	36 மீட்டர்

9	241/14	குன்று	7.03.5	1.00.0	9) தார்கு வீடு	வெங்கடாசலம் த/பெ அண்ணாமலைபடையாச்சி	71 மீட்டர்
10	241/14	குன்று	7.03.5	1.00.0	10) தார்கு வீடு	புவனேஸ்வரி க/பெ சீனிவாசன்	177.4 மீட்டர்
11	241/14	குன்று	7.03.5	1.00.0	11) தார்கு வீடு	ரங்கநாதன் த/பெ சின்னபடையாச்சி	135 மீட்டர்
12	241/14	குன்று	7.03.5	1.00.0	12) தார்கு வீடு	பெரியசாமி த/பெ அழகியப்பன்	183 மீட்டர்
13	241/14	குன்று	7.03.5	1.00.0	13) தார்கு வீடு	ரங்கநாதன் த/பெ சின்னபடையாச்சி	187 மீட்டர்
14	241/14	குன்று	7.03.5	1.00.0	14) வில்லை வீடு	ரவி த/பெ கைலக்கவுண்டர்	123 மீட்டர்
15	241/14	குன்று	7.03.5	1.00.0	15) வில்லை வீடு	தியாகராஜன் த/பெ முனியப்பன்	219 மீட்டர்
16	241/14	குன்று	7.03.5	1.00.0	16) வில்லை வீடு	முருகேசன் த/பெ வைத்தி	199.4 மீட்டர்
17	241/14	குன்று	7.03.5	1.00.0	17) வில்லை வீடு	கோவிந்தம்மாள் க/பெ கோவிந்தராஜ்	194.4 மீட்டர்
18	241/14	குன்று	7.03.5	1.00.0	18) வில்லை வீடு	கோவிந்தராஜ் த/பெ ராமசாமி	120.8 மீட்டர்
19	241/14	குன்று	7.03.5	1.00.0	19) வில்லை வீடு	சீனி த/பெ ராமசாமி	110.7 மீட்டர்
20	241/14	குன்று	7.03.5	1.00.0	20) அட்டை வீடு	சீனி த/பெ ராமசாமி	110.7 மீட்டர்
21	241/14	குன்று	7.03.5	1.00.0	21) அட்டை வீடு	குண்மணி க/பெ செல்லமுத்து	177.4 மீட்டர்
22	241/14	குன்று	7.03.5	1.00.0	22) அட்டை வீடு	கோவிந்தராஜ் த/பெ முனியப்பன்	87.6 மீட்டர்

23	241/14	குன்று	7.03.5	1.00.0	23) அட்டை வீடு	சின்னப்பன் த/பெ வைத்தி	180 மீட்டர்
24	241/14	குன்று	7.03.5	1.00.0	24) அட்டை வீடு	பரமசிவம் த/பெ வைத்தி	183 மீட்டர்
25	241/14	குன்று	7.03.5	1.00.0	25) வில்லை வீடு	மாதேஸ்வரன் த/பெ குப்பன்	294.2 மீட்டர்
26	241/14	குன்று	7.03.5	1.00.0	26) வில்லை வீடு	சிவக்குமார் த/பெ ராயப்பன்	273.2 மீட்டர்
27	241/14	குன்று	7.03.5	1.00.0	27) குடிசை வீடு	பார்வதி க/பெ முனிசாமி	277.4 மீட்டர்

4.பராசக்தி கல்குவாரி

வ. எண்	புல எண்.	வகைபாடு	மொத்த விஸ்தீரணம்	அனுமதி பெற்ற பரப்பு	வீடுகளின் விபரம் / தன்மை	உரிமையாளர் பெயர்கள்	குவாரிகளிலிருந்து வீடுகள் அமைந்துள்ள தூரம் (மீட்டர்)
1.	243/1	ரயத்து புஞ்சை	3.35.0	1.37.0	1) தார்க் வீடு	சேட்டு த/பெ சின்னப்பன்	240 மீட்டர்
2	243/1	ரயத்து புஞ்சை	3.35.0	1.37.0	2) தார்க் வீடு	தங்கராஜ் த/பெ கந்தசாமி	218.6 மீட்டர்
3	243/1	ரயத்து புஞ்சை	3.35.0	1.37.0	3) தார்க் வீடு	பரமேஸ் த/பெ வெங்கடாசலம்	224 மீட்டர்
4	243/1	ரயத்து புஞ்சை	3.35.0	1.37.0	4) தார்க் வீடு	முருகன் த/பெ பொன்னுசாமி	202 மீட்டர்
5	243/1	ரயத்து புஞ்சை	3.35.0	1.37.0	5) வில்லை வீடு	ஏழுமலை த/பெ கந்தசாமி	206 மீட்டர்
6	243/1	ரயத்து புஞ்சை	3.35.0	1.37.0	6) வில்லை வீடு	காசி ராஜா த/பெ ஆறுமுகம்	202 மீட்டர்
7	243/1	ரயத்து புஞ்சை	3.35.0	1.37.0	7) வில்லை வீடு	சுப்ரமணி த/பெ வெள்ளைக்கவுண்டர்	302 மீட்டர்
8	243/1	ரயத்து புஞ்சை	3.35.0	1.37.0	8) வில்லை வீடு	ஆறுமுகம் த/பெ பச்சியநாடார்	218.6 மீட்டர்
9	243/1	ரயத்து புஞ்சை	3.35.0	1.37.0	9) வில்லை வீடு	ஆறுமுகம் த/பெ முத்து	202 மீட்டர்
10	243/1	ரயத்து புஞ்சை	3.35.0	1.37.0	10) அட்டை வீடு	தரமலிங்கம் த/பெ அங்கமுத்து	88 மீட்டர்

അന്വേഷണ റിപ്പോർട്ട്

കുടുംബ - മലയാള മനോരമ ട്രസ്റ്റ്
എസ്.എസ്.എസ്.എസ്.

സെക്രട്ടറി മന്ദിരം മലയാള മനോരമ ട്രസ്റ്റ്

ദേശീയ സർവ്വേ കമ്മീഷൻ 1991-ൽ രൂപീകരിച്ചതാണ്.
300.000.000 രൂപയുടെ ക്രെഡിറ്റ് ലിമിറ്റ് ഉള്ളതാണ്.
എസ്.എസ്.എസ്.എസ്. കമ്മീഷൻ കമ്മീഷൻ പ്രസിഡൻ്റ്
എസ്.എസ്.എസ്.എസ്. കമ്മീഷൻ കമ്മീഷൻ പ്രസിഡൻ്റ്
എസ്.എസ്.എസ്.എസ്. കമ്മീഷൻ കമ്മീഷൻ പ്രസിഡൻ്റ്
എസ്.എസ്.എസ്.എസ്. കമ്മീഷൻ കമ്മീഷൻ പ്രസിഡൻ്റ്

എസ്.എസ്.എസ്.
മലയാള മനോരമ
ട്രസ്റ്റ്

മുൻകരുതലില്ലാതെ
01/03/2022
മുൻകരുതലില്ലാതെ
മുൻകരുതലില്ലാതെ

கி. எண். 46, மாசிநாயக்கன்பட்டி.

12

75

1	2	3	4	5	6	7	8	9	10	11	12		
197	ர	பு	...	8-3	4	3	85	0	32.5	1	25	339 பெ. பெரியம் மாள்.	
198 IA	198-1 பா	ர	பு	...	8-3	4	3	85	0	01.5	0	06	667 வெ. கந்தாயியும் இன்னும் மூன்று பேர்களும்.*
198 IB	-1பா	ர	பு	...	8-5	4	3	85	0	18.0	0	69	46 மா. ஆறுமுகம்.
198 IC	-1பா	ர	பு	...	8-3	4	3	85	0	73.0	2	81	630 வெ. கந்தாயியும் இன்னும் இரண்டு பேர்களும்.*
2	-2	ர	ந(ச)	...	8-3	11	6	32	0	03.0	0	20	630 வெ. கந்தாயியும் இன்னும் இரண்டு பேர்களும்.*
3	-3	ர	ந(ச)	...	8-3	11	6	32	0	20.5	1	31	630 வெ. கந்தாயியும் இன்னும் இரண்டு பேர்களும்.*
4	-4	அ	புற	0	06.5
199-1	...	சு	தி.ஏ.த.	1	22.5	5	07	...
2	-2	ர	பு	...	8-3	4	3	85	49	83.0
3	-3	அ	தி.ஏ.த.	0	58.0	2	23	659 ஆணையாளர் அயோத்தியா பட்டணம் ஊராட்சி யூனியன் போர்டு.
4	-4	சு	தி.ஏ.த.	0	15.5
5	-5	ர	பு	...	8-3	4	3	85	0	14.0
6	-6	அ	தி.ஏ.த.	0	09.5	1	14	449 பெ. ராஜம் மாள்.
7	-7	ர	பு	...	8-3	4	3	85	0	08.5
8	-8	ர	பு	...	8-3	4	3	85	0	82.0	3	15	303 சி.பழனி.
9	-9	அ	தி.ஏ.த.	0	52.0	2	01	29 க. அம்மாசி.
10	-10	ர	பு	...	8-3	4	3	85	0	46.5
11	-11	ர	பு	...	8-3	4	3	85	2	31.5	8	92	378 மா. கணேசலாம் இன்னும் ஒருவரும்.*
12	-12	ர	பு	...	8-3	4	3	85	0	12.5	0	48	571 வெ. நல்லா கவுண்டர் (1), மாசிநாயக்கன்பட்டி மர் (2).
13	-13	ர	பு	...	8-3	4	3	85	0	73.0	2	81	1.7 வெ. குப்புசாயி
									2	98	489 வை. சீவாத் தம்மாள்.	...	

சதுரக் கிணறு-1 கூட்டு பாக்கம்.

ஒடை புறம் போக்கு.

குன்று.

குன்று.

குன்று.

குன்று.

குன்று.

(சு)-சீரமைப்படி ஒடை-ஐந்தாவது வகுப்பு
* விவரப்பட்டியைப் பார்க்கவும்.

2000 மார்ச் 27, 1984

27, மாசிநாயக்கன்பட்டி

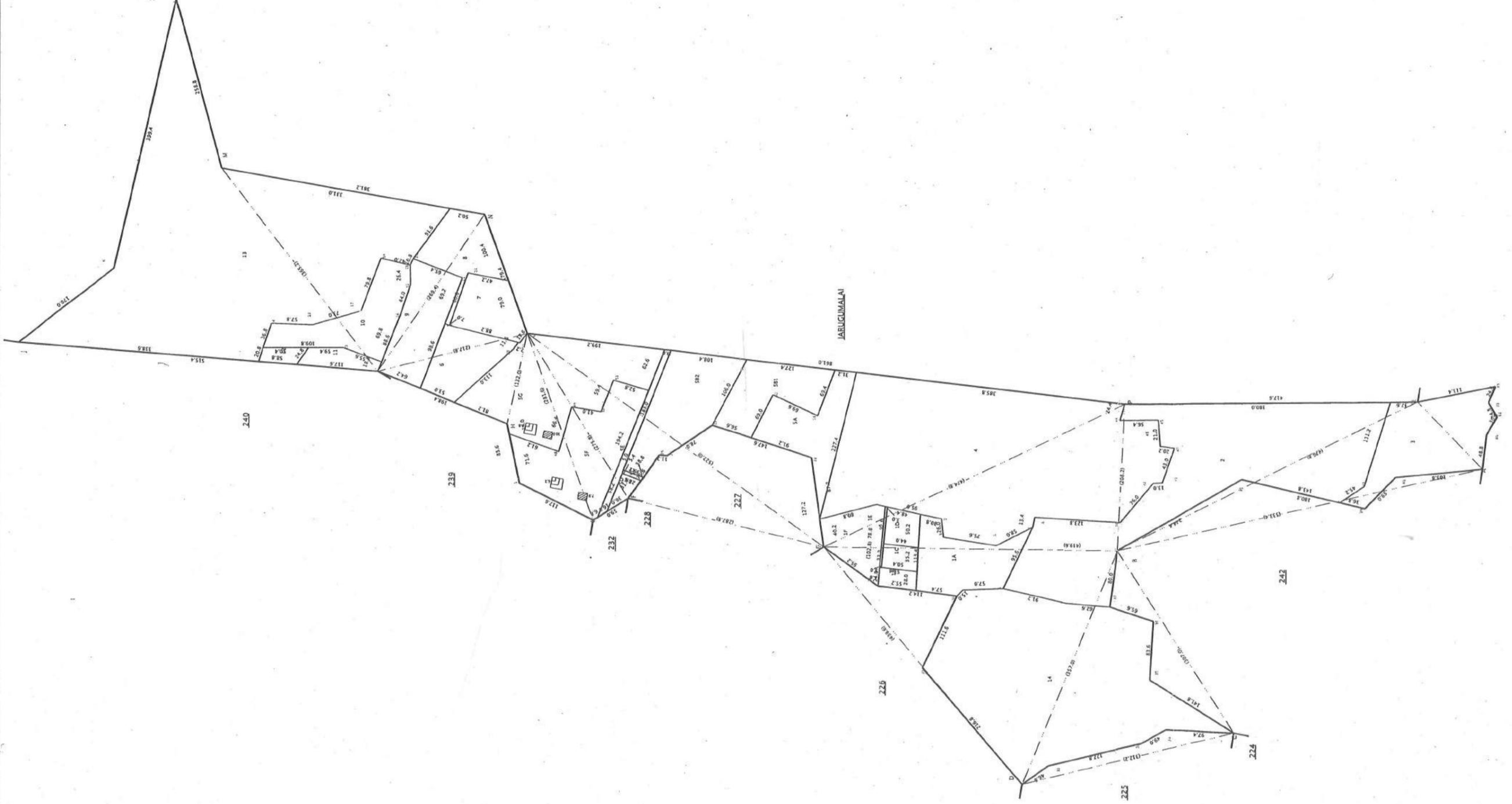
சதுரக் கிணறு-1

ஒடை

சதுரக் கிணறு-1

lpo eelil : 241
 upulureq : eelil 47 qit 53.00
 aereq : 1 : 2000

urteq : CFC
 exilub : anguluna [5]
 aipnub : tarfigunakaditila [46]



Letter	A	B	C	D	E	F	G	H	I	J	K	L	M	N	O	P	Q	R	S	T	U	V	W	X	Y	Z
Area	11.0	12.0	13.0	14.0	15.0	16.0	17.0	18.0	19.0	20.0	21.0	22.0	23.0	24.0	25.0	26.0	27.0	28.0	29.0	30.0	31.0	32.0	33.0	34.0	35.0	
Perimeter	100.0	110.0	120.0	130.0	140.0	150.0	160.0	170.0	180.0	190.0	200.0	210.0	220.0	230.0	240.0	250.0	260.0	270.0	280.0	290.0	300.0	310.0	320.0	330.0	340.0	

YANG 24

Anghim...
 07/03/2022
 Angim...
 Angim...

86

கி. எண். 46. மாசிநாயக்கன்பட்டி.

1	2	3	4	5	6	7	8	9	10	11	12
5C	241-5 பா	ர	பு	...	8-4	6	2 47	0 01.0	0 06	639 ப. ராமசாமி கவுண்டரும் இன் னும் இரண்டு பேர்களும்.*	பாதை.
5D	-5பா	ர	பு	...	8-4	6	2 47	0 12.0	0 30	402 ரா. முத்து கவுண்டர்.	
5E	-5பா	ர	பு	...	8-4	6	2 47	0 23.0	0 57	698 ப. ராமசாமி கவுண்டரும் இன் னும் ஐந்துபேர் களும்.*	பாதை.
5F	-5பா	ர	பு	...	8-4	6	2 47	1 99.0	4 92	455 கு. ராமசாமிக் கவுண்டர்.	
5G	-5பா	ர	பு	...	8-4	6	2 47	2 49.0	6 15	77 அ கருப்பண்ண கவுண்டர்.	
6	-6	ர	பு	...	8-4	6	2 47	0 63.0	1 80	456 மு. ராமசாமி கவுண்டர்.	
7	-7	ர	பு	...	8-4	6	2 47	0 58.5	1 44	720 க. ராமசாமிக் கவுண்டர்.	
8	-8	ர	பு	...	8-4	6	2 47	1 07.0	2 64	589 ஆ. கொழந்தை தோட்டி (1), கொ. அய்யம் மாள் (2).	
9	-9	ர	பு	...	8-4	6	2 47	1 15.0	2 84	181 வை. சின்ன பையன்.	
10	-10	ர	பு	...	8-4	6	2 47	1 09.5	2 71	380 ப. மாரிமுத்து	
11	-11	அ	தி.ஏ.த	0 46.5	குன்று.
12	-12	ர	பு	...	8-4	6	2 47	0 16.0	0 39	485 சி. வெள்ளச்சி.	
13	-13	அ	தி.ஏ.த.	8 45.0	குன்று.
14	-14	அ	தி.ஏ.த.	7 03.5	குன்று.
								47 63.0	53 45		
1	242-1	அ	பு	0 50.0	ஓடை.
2A	-2பா	ர	பு	...	8-3	4	3 85	0 61.5	2 37	233 செ. செல்ல முத்து.	
3B	-2பா	ர	பு	...	8-3	4	3 85	1 37.0	5 27	304 அ பச்சியப்ப நாடார்.	
4	-2பா	ர	பு	...	8-3	4	3 85	0 20.0	0 77	182 செ. சின்ன கொழந்தை.	
5	-2பா	ர	பு	...	8-3	4	3 85	0 25.0	0 96	403 செ. முத்துசாமி.	
6	-2பா	ர	பு	...	8-3	4	3 85	0 28.0	1 08	153 ரா. சரஸ்வதி.	
7	-2பா	ர	பு	...	8-3	4	3 85	1 02.0	3 93	179 க சின்னைய நாடார்.	

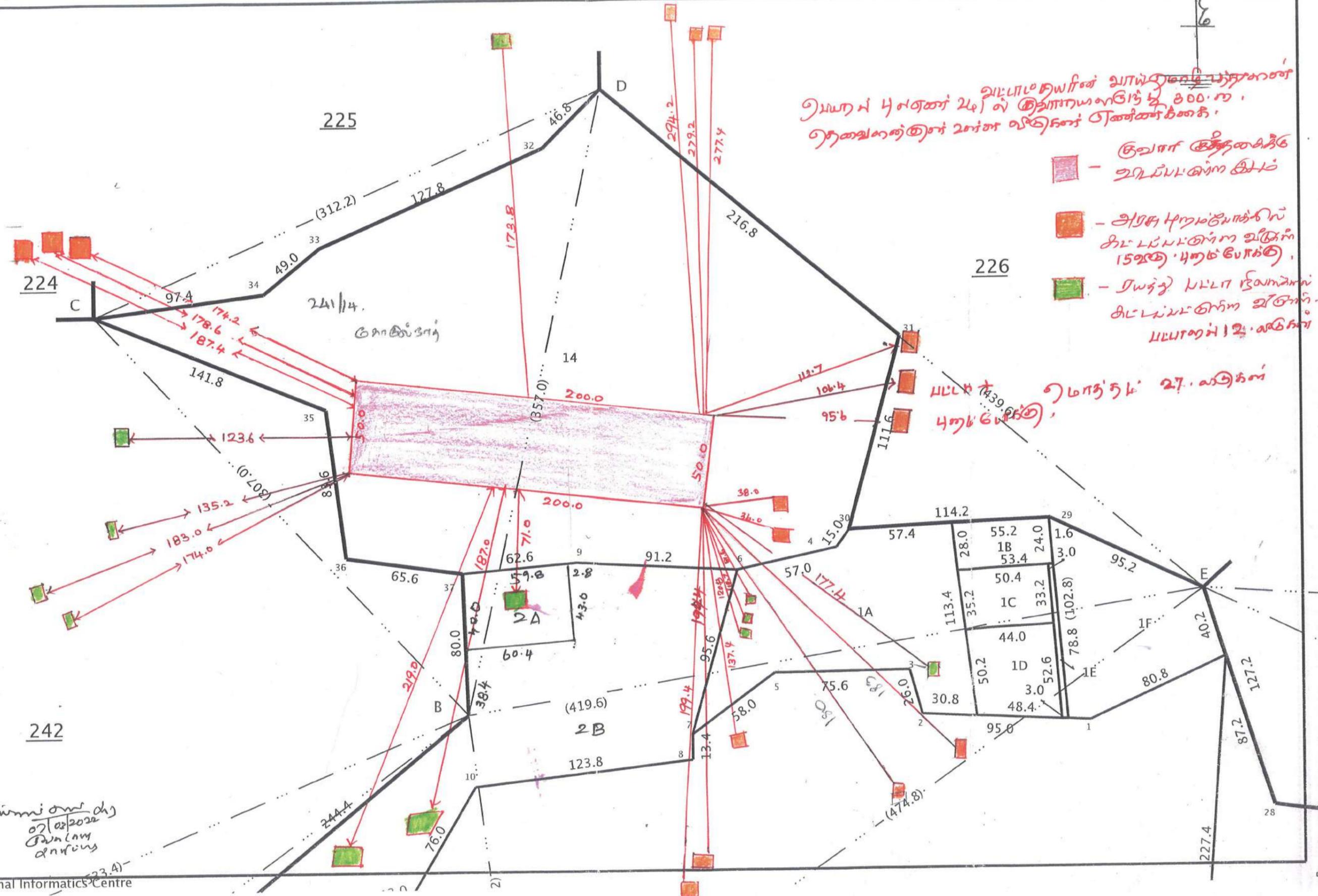
* விவரப்பட்டியலைப் பார்க்கவும்.

2000

27. மாசிநாயக்கன்பட்டி

மாவட்டம் : சேலம்
 வட்டம் : வாழ்ப்பாடி [5]
 கிராமம் : மாசிநாயக்கன்பட்டி [46]

புல எண் : 241
 பரப்பளவு : எக்டர் 47 ஏர் 53.00
 அளவு : 1 : 2000



அட்டாசுவரின் வாய்க்காலத்திற்குள்
 200.0 மீ. இடத்தில் இடையிடையாக 300.0 மீ.
 தொலைவுக்குள் 200.0 மீ. இடத்தில்
 200.0 மீ. இடத்தில்

- இவ்வாறு குறிக்கப்பட்டுள்ள இடம்
- அங்கு 4 மாதங்களுக்குள் கட்டப்படும் அளவு 15000 மீ. தொலைவுக்குள்
- அங்கு 1 மாதங்களுக்குள் கட்டப்படும் அளவு 15000 மீ. தொலைவுக்குள்

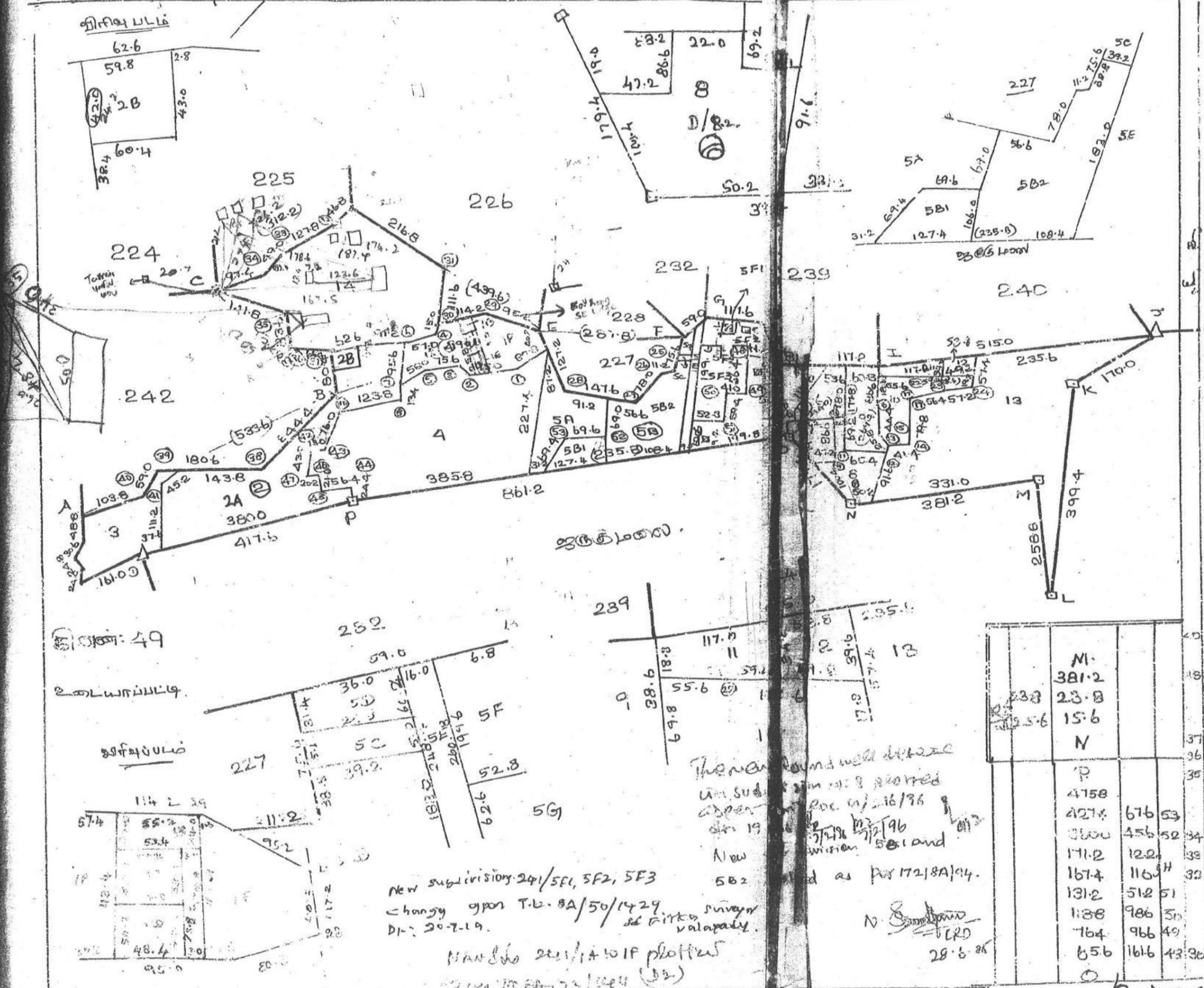
மேலதகு 27. அளவுக்குள்
 4 மாதங்களுக்குள்

சு. சிவசுப்பிரமணியன்
 07/02/2022
 P. N. Law
 and
 Engg.

பெண்: 47-630911

4509: 2H

பெண்: 49
அரசாங்கம்



29	242	91.6
3		E
111.8		287.8
31.2	22	28 1.84 2408
282	34	27 1296 92.2
248	26	26 718 40.2
21.2	28	25 98 28.2
5		F
85.6		J
10.4		515.0
8.5		157.0 558 24
6.4		99.2 584 23
5.8		52.8 29.6 22
H		N
47.6	21	326 54.0
71.0	62.6	47 0 H
50.3	60.2	46 132.0
48.2	23.4	45 26.4 14.2 20
P		15.8 7.6 19
7.4	23.6	44 0
B		217.8
533.6	16	322 127.2
462.3	82.4	48 I
449.3	80.2	42 269.4
163.2	12.4	41 212.2 680 17
A		183.4 19.6 16
332.4		141.2 32.4 15
410.2		134.6 870 14
353.6	18.2	39 119.8 478 13
195.0		109.2 49.4 12
23.8		J
15.6		N
307.0		B
4758		423.0 170
427.4	67.6	53 B 456 299.4
3600	45.6	52 34 219.0
171.2	12.2	33 166 191.0
167.4	11.6	32 166 43.0
131.2	51.2	51 430.0
1188	98.6	50 439.6
76.4	9.6	49 222.4 110 2 422 167.8
65.6	16.6	43 36 175.6
O		F

New subdivision 24/5F1, 5F2, 5F3
 changed upon T.L. 8A/50/1429
 Dt: 20-7-19.

New sub's 24/2A4, 2B4
 plotted as per TK/8A/76/1430
 Dt: 18-8-20

M	381.2
N	23.8
P	15.6
Q	4758
R	427.4
S	3600
T	171.2
U	167.4
V	131.2
W	1188
X	76.4
Y	65.6

சுற்றுலா
 27, மாநாட்டாயக்கம்பல
 வாழப்பாடி வட்டம்

പഠനദിനപരിപാടി

243/1A

പഠനദിനം: ഉപകരണങ്ങൾ ഉപയോഗിച്ച്

പഠനദിനത്തിന് മുമ്പായി മുമ്പായി

പഠനദിനം, ഉപകരണങ്ങൾ ഉപയോഗിച്ച്, പഠനദിനം
 പഠനദിനം 243/1A-ൽ അടങ്ങിയതും ഉപകരണ
 ഉപകരണങ്ങൾ ഉപയോഗിച്ച് 300-ൽ ഉപകരണങ്ങൾ
 അടങ്ങിയതും ഉപകരണങ്ങൾ ഉപയോഗിച്ച് പഠനദിനം
 ഉപകരണങ്ങൾ ഉപയോഗിച്ച് അടങ്ങിയതും 300-ൽ
 ഉപകരണങ്ങൾ ഉപയോഗിച്ച് അടങ്ങിയതും 7 ഉപകരണങ്ങൾ,
 ഉപകരണങ്ങൾ 11 ഉപകരണങ്ങൾ, 1 ഉപകരണങ്ങൾ, 1 ഉപകരണങ്ങൾ
 ഉപകരണങ്ങൾ ഉപയോഗിച്ച്. അടങ്ങിയതും ഉപകരണങ്ങൾ
 ഉപകരണങ്ങൾ ഉപയോഗിച്ച് ഉപകരണങ്ങൾ. പഠനദിനം
 പഠനദിനം ഉപകരണങ്ങൾ ഉപയോഗിച്ച് പഠനദിനം
 പഠനദിനം ഉപകരണങ്ങൾ ഉപയോഗിച്ച് പഠനദിനം

പഠനദിനം:

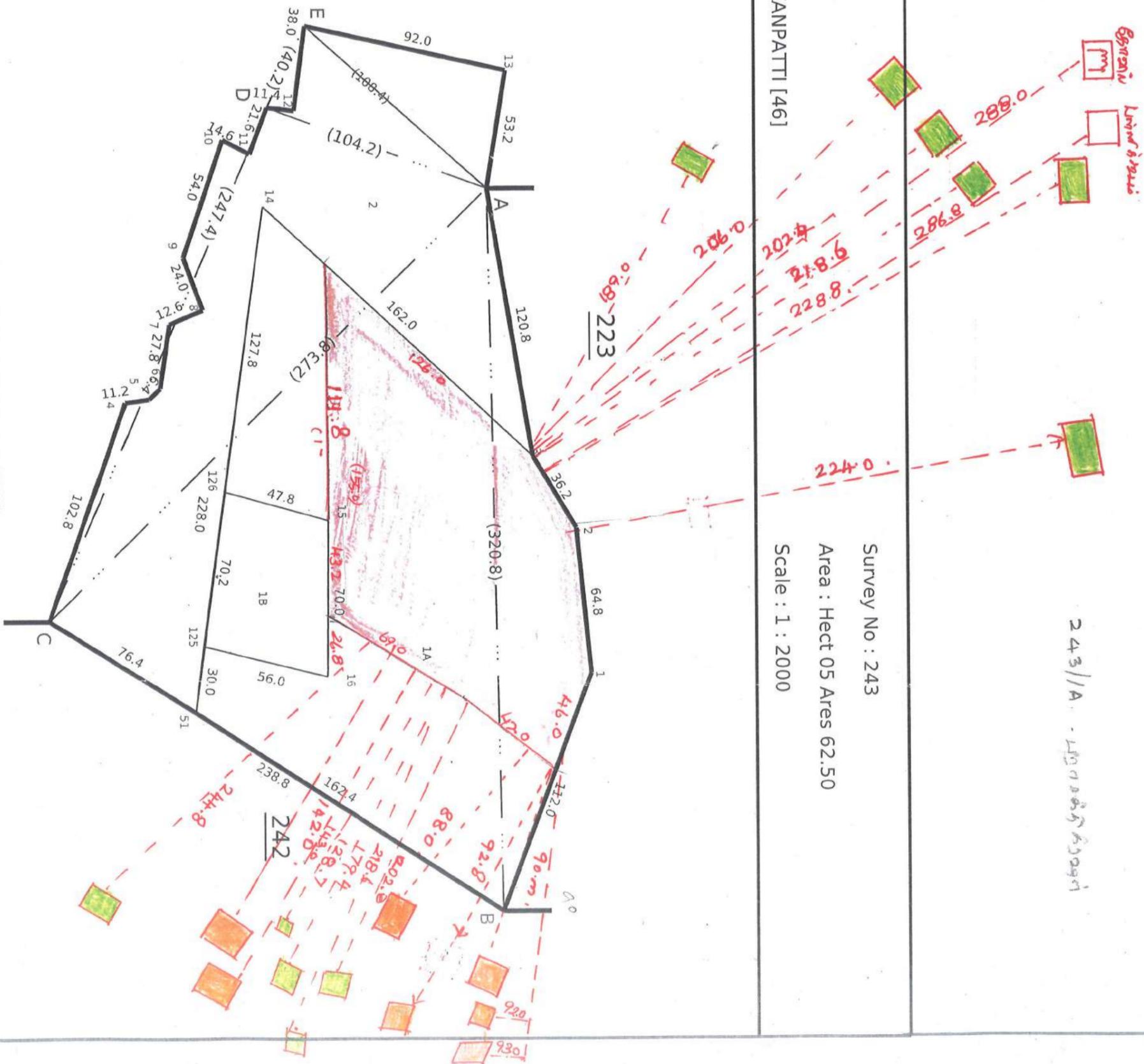
ഉപകരണങ്ങൾ
 ഉപകരണങ്ങൾ

ഉപകരണങ്ങൾ
 01/03/2022
 ഉപകരണങ്ങൾ
 ഉപകരണങ്ങൾ

District : Salem
 Taluk : VALAPADY
 Village : MASINAYAKKANPATTI [46]

Survey No : 243
 Area : Hect 05 Ares 62.50
 Scale : 1 : 2000

243/A - 1st phase



V.NO49 UDAIYAPATTI

பயி:

- பிழைக்கப் பட்டியல் பற்றி தகவல்கள்.

சுவிட்சர்லாந்து
 02/03/2022
 சுவாமிநாதன்

வட்டம்

சேலம்

வட்டம்

சேலம்

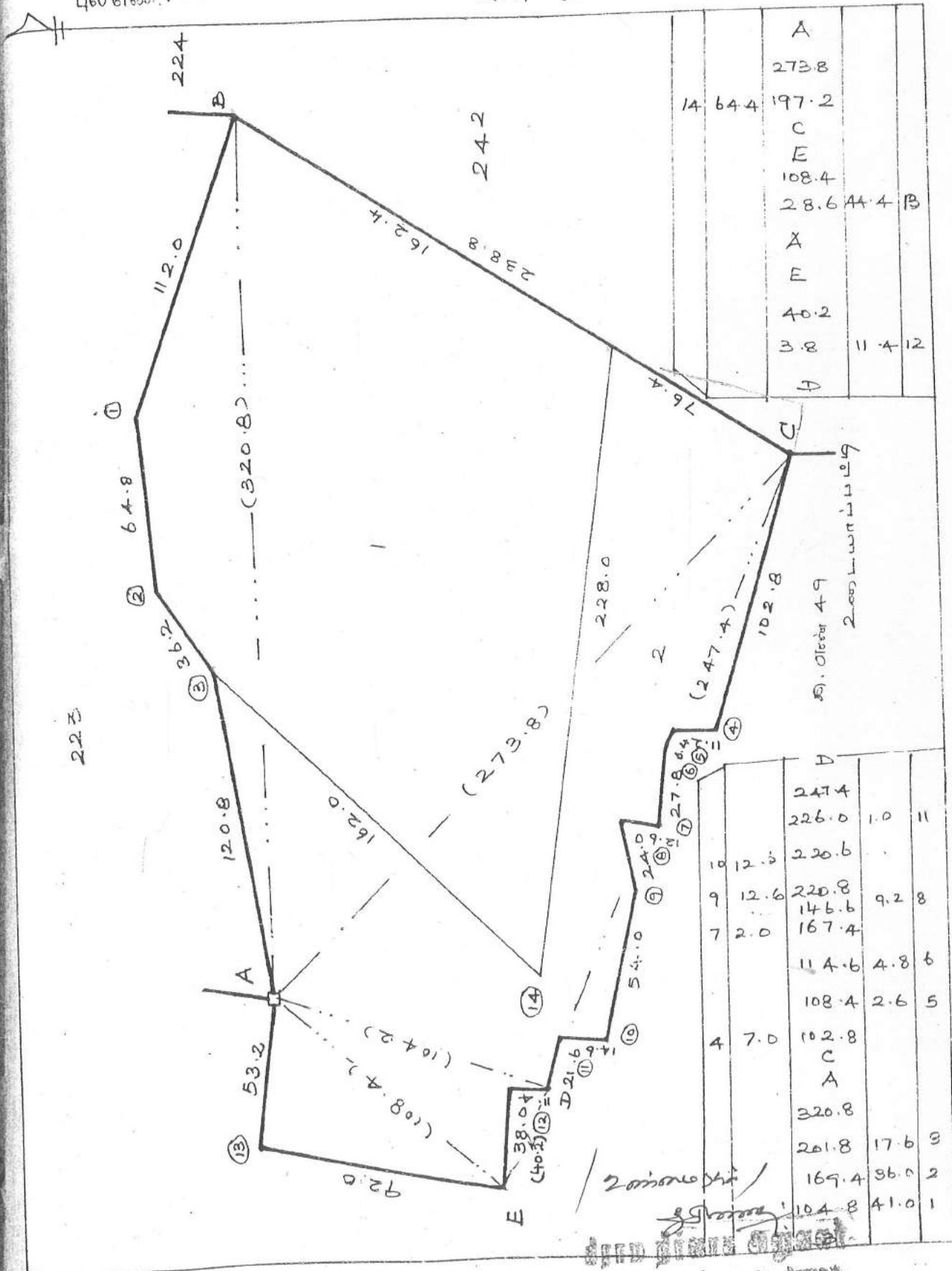
சீராமம் { எண் : 46

பெயர் : மாதிராய் சீராமம்

4ல எண் : 243

பரப்பு : ஹெக்டேர்

5 ஏர். 62.5



A	273.8		
14	64.4	197.2	
C			
E		108.4	
		28.6	44.4 B
X			
E		40.2	
		3.8	11.4 12
D			

		D		
		247.4		
		226.0	1.0	11
10	12.3	220.6		
9	12.6	220.8		
		146.6	9.2	8
7	2.0	167.4		
		114.6	4.8	6
		108.4	2.6	5
4	7.0	102.8		
		C		
		A		
		320.8		
		201.8	17.6	3
		169.4	36.0	2
		104.8	41.0	1

அளவைப்படிவ. எண் 23

அளவு. 19.11.2000 கீ. சீராமம்

சீராமம்

தி எண். 46, மாசிநாயக்கன்பட்டி.

	2	3	4	5	6	7	8	9	10	11	12
G	242-2பா	ர	4	...	8-3	4	3 85	0 40.5	1 56	135 ரா. கோபால்.	
H	-2பா	ர	4	...	8-3	4	3 85	0 34.0	1 31	153 ரா. சரஸ்வதி.	
I	-2பா	ர	4	...	8-3	4	3 85	0 36.0	1 39	224 அ. செல்ல முத்து.	
3	-3	அ	4ற	1 62.0	ஒடை.
4A	-4பா	ர	4	...	8-3	4	3 8.	1 97.0	7 60	256 வெ. துரைசாமி நாடார்.	
4B	-4பா	ர	4	...	8-3	4	3 85	3 05.5	11 80	319 வெ. பூச்சி கவுண்டர்.	
								11.98.5			
								5 62.5	38 04		
1	243-1	ர	4	...	8-3	4	3 85	3 35.0	12 92	319 வெ. பூச்சி கவுண்டர்.	
2	-2	அ	தி ஏ. த.	2 27.5	குன்று.
								5 62.5	12 92		
...	244	அ	4ற	0 69.5	ரயில்வே பாதை.
...	245	அ	4ற	0 45.5	ரயில்வே பாதை.
...	246	அ	4ற	0 33.0	ரயில்வே பாதை.
...	247	அ	4ற	0 27.5	ரயில்வே பாதை.
...	248	அ	4ற	0 05.5	ரயில்வே பாதை இல் லாத புறம் போக்கு.
...	249	அ	4ற	0 03.0	ரயில்வே பாதை இல் லாத புறம் போக்கு.
1	250-1	ர	4	...	7-2	3	5 56	0 78.5	4 37	606 வை. சிவகெங் கையும் இன்னும் இரண்டு பேர் களும். *	வட்டக் கிணறு-1.
2	-2	ர	4	...	7-2	3	5 56	1 22.0	6 80	703 ந. கிருஷ்ணன் (எ) பட்டணத்து ஆசாரியும் இன் னும் ஐந்து பேர்களும். *	சதுரக் கிணறு-1.
								2 00.5	11 17		

* விவரப்பட்டியைப் பார்க்கவும்.

20/11/2011
 சிவசுப்பிரமணியன்
 27, மாசிநாயக்கன்பட்டி சிவசுப்
 வாழப்பாடி வட்டம்.